

**5th Report of the
Monitoring Committee
constituted by the Hon'ble
National Green Tribunal**

in

OA No. 606 of 2018

**in the matter of
Compliance of the
Municipal Solid Waste
Rules, 2016**

**for the State of Haryana
and**

U.T. Chandigarh.

Submitted on:

15th October, 2020

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

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To

The Registrar General,
National Green Tribunal,
Faridkot House, Copernicus Marg,
Near India Gate,
New Delhi- 110001

No.CMC/SB/2020/1088

Dated: 15.10.2020

Subject: 5th Report of the Monitoring Committee constituted by the Hon'ble National Green Tribunal in OA No. 606 of 2018 in the matter of compliance of the Municipal Solid Waste Management Rules, 2016 in the State of Haryana and U.T. Chandigarh

.....

It is submitted that the Hon'ble National Green Tribunal in OA no. 606 of 2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 has considered the data w.r.t management of solid waste of various States on 10.1.2020 and issued the directions as per para 36, which is reproduced as under:

Para 36:

- a. *In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.*
- b. *Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per*

Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

- c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.*
- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/Incharge Department to take action for treatment of sewage in terms of observations in para 31 above will result in liability to pay compensation as already noted above.*
- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.*
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.*
- g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.*

Therefore, in compliance to the orders dated 10.1.2020 as mentioned at para 36, the Monitoring Committee submits its 5th report, which is enclosed herewith for kind consideration by the Hon'ble Tribunal.

It is further submitted that the abovesaid report is also being sent through email at judicial-ngt@gov.in.

DA/As above

sd/-
(Justice Pritam Pal)
Former Judge,
Punjab & Haryana High Court
Chairman
Monitoring Committee

Endst No. CMC/2020/1089

Dated : 15.10.2020

A copy of the above is forwarded to the Director General, Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula for information and necessary action.

DA/as above

Sd/-
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst No. CMC/2020/1090

Dated : 15.10.2020

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and necessary action.

DA/as above

Sd/-
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee
Dated : 15.10.2020

Endst No. CMC/2020/1091

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Chandigarh for information and necessary action.

DA/as above

Sd/-
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst No. CMC/2020/1092

Dated : 15.10.2020

A copy of the above is forwarded to the Member Secretary, Chandigarh Pollution Control Committee, Chandigarh for information and necessary action.

DA/as above

Sd/-
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

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5th Report of the Monitoring Committee constituted by the Hon'ble National Green Tribunal in OA No. 606 of 2018 in the matter of compliance of the Municipal Solid Waste Management Rules, 2016 in the State of Haryana and U.T. Chandigarh.

1.0 Background

The Hon'ble National Green Tribunal in OA no. 606 of 2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 has considered the data w.r.t management of solid waste of the State of Punjab, Uttar Pradesh and UT Chandigarh on 10.1.2020 and issued the directions as per para 36, which is reproduced as under:

Para 36:

- a. *In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.*
- b. *Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.*
- c. *Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.*
- d. *The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/Incharge Department to take action for*

treatment of sewage in terms of observations in para 31 above will result in liability to pay compensation as already noted above.

- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.*
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.*
- g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.*

2.0 Submission of 4th report of the Monitoring Committee in OA No. 606 of 2018 in the matter of compliance of Solid waste Management Rules, 2016.

Based on the data/report w.r.t management of solid waste management, as discussed in the meeting with District level officers of various districts of State of Haryana and meeting with Officers of Municipal Corporation Chandigarh and CPCC and status of all the activities in the State of Punjab w.r.t management of solid waste, and discussion and detailed deliberation made by the Monitoring Committee with Commissioner, Municipal Corporation, Chandigarh and CPCC on 06.03.2020. 4th report of the Monitoring Committee was prepared. In the said report, the earlier Status, current status and gaps w.r.t management of solid waste in the State of Haryana as on 31.03.2020, was also mentioned and the same was submitted to the Hon'ble Tribunal vide No.CMC/2020/828-832, dated: 11.05.2020.

The report is under consideration of the Hon'ble National Green Tribunal.

3.0 Submission of 5th report of the Monitoring Committee in OA No. 606 of 2018 in the matter of compliance of Solid waste Management Rules, 2016.

3.1 State of Haryana

The Monitoring Committee has held its meetings with the District level officers of various districts and State Level Officers of State of Haryana w.r.t management of solids waste and made detailed deliberation on each activity, collected data/information from the concerned departments and prepared the report, which is mentioned as under:

3.1.1 Directions given/recommendations made by the Monitoring Committee during its meeting with the officers of various departments of Panchkula area on 26.06.2020.

3.1.1.1 Municipal Solid Waste Management

- 1. 100% Door to Door collection and segregation of Solid Waste by 31.1.2020.**

It was apprised that 100% Door to Door collection of solid waste from all the households have been achieved except in slum areas where sufficient number of twin dustbins have been placed at the different places and staff has been deputed for cleaning the dustbins.

With regard to source segregation of solid waste, it was informed that segregation of the solid waste has been achieved more than 90% and 100% of source segregation shall be achieved by 31.7.2020.

After detailed deliberation, it was directed by the Chairman of the Monitoring Committee that Municipal Corporation, Panchkula shall achieve 100% door to door collection and source segregation of solid waste by 15.7.2020.

2. Construction of adequate number of compost pits to manage wet waste of the town by 28.2.2020

It was submitted as under:

- i) 18 compost pits have been provided in Sector 12, Panchkula at the waste to compost plant.
- ii) 26 compost pits have been provided at Waste to Compost Plant set up in Industrial Area, Phase-1, Panchkula.
- iii) For carrying out integrated decentralised solid waste management model on pilot basis at 3 locations, the facility is being created at the following 3 locations: -
 - ✓ One sanitation park in Kalka
 - ✓ Second sanitation park in Pinjore
 - ✓ Third upgraded material recovery facility (MRF) at Industrial area Phase-1, Panchkula.

After detailed discussion on the issue, the Chairman of the Monitoring Committee directed that Municipal Corporation, Panchkula shall provide additional compost pits to manage 100% wet-waste of the city by 15.8.2020

3. Prohibition on single use plastic items and setting up of more collection points under waste exchanger programme.

It was submitted that there is complete ban on the use of plastic items in Panchkula. In order to implement the ban effectively in the town, 655 challans amounting to Rs.4,26,400/- have been issued. Besides, Municipal Corporation Panchkula has set up 3 waste exchange shops at the following locations: -

- Vita Booth, Sector 8, Panchkula.
- Vita Booth, Sector 11, Panchkula.
- Vita Booth, Sector 9, Panchkula.
- Vita Booth, Sector 7, Panchkula.

While discussing on the issue w.r.t. disposal of plastic waste confiscated during raids/surprise inspection or segregation of solid waste, it was informed that presently, the same is stored at Material Recovery Facilities. However, for the final disposal of plastic waste, MC shall engage an agency.

After detailed deliberation, the Chairman of the Monitoring Committee directed that proper record of the plastic waste confiscated during raids or source segregation of solid waste and MC, Panchkula shall earmark dedicated place for storage of the plastic waste within 3 weeks. For the final disposal of plastic waste, Municipal Corporation, Panchkula shall engage an agency within 1 month.

4. Identification of Garbage Vulnerable Points and their removal by 15.1.2020 and their conversion into useful sites.

It was reported that 126 Garbage Vulnerable Points have been identified and all these GVPs have been removed and the places so vacated after removal of GVPs, have been transformed by wall paintings and beautifications.

During discussion, it was suggested that Resident Welfare Associations may be helpful to keep close watch on the points from where GVPs have been removed. Therefore, these Resident Welfare Associations may also be involved in the said activities.

After detailed discussion on the issue, the chairman of the Monitoring Committee directed as under: -

- i) **Municipal Corporation, Panchkula shall convert the places, from where the garbage has been removed, into sitting places, play grounds or any other useful purpose and the Corporation shall ensure that in future no solid waste is dumped at these points by the public. The Resident Welfare Associations may also be involved for keeping close watch on the places where the garbage has been removed.**

5. GPS with Garbage carrying vehicles by 31.1.2020

It was reported that Municipal Corporation, Panchkula has 62 vehicles and all of these vehicles have been provided with GPS system alongwith route map of the city. While asking about shortcoming in the system observed during the monitoring of the vehicles, it was informed that presently no such complaint has been received. However, a study in this regard shall be got conducted to assess the effectiveness of the system.

After detailed deliberation, the Chairman of the Monitoring Committee directed that Municipal Corporation, Panchkula shall get conduct the study w.r.t. operation of GPS and monitoring of the vehicles for the collection and transportation of solid wastes within 1 months.

6. Bulk waste generator identification and management of wet and dry waste

The Monitoring Committee was informed that Municipal Corporation, Panchkula has identified 86 bulk waste generators, out of which 23 bulk waste generators have made their own arrangements by constructing compost pits to manage the wet waste. With regard to remaining 63 bulk waste generators, who have not taken any step to manage the wet waste, notices have been issued to these bulk waste generators.

The Chairman of the Monitoring Committee took a serious view about not managing wet waste by large number of bulk waste generators and directed as under:

The Municipal Corporation, Panchkula shall direct all the remaining 63 bulk waste generators to construct compost pits in their premises by 31.8.2020. These compost pits should be inspected by the officials of Municipal Corporation and action taken report be submitted to the Monitoring Committee. For the

disposal of dry waste, these bulk waste generator shall be directed to make agreement with the Corporation by 30.7.2020.

7. Sweeping in commercial, residential and public places.

It was reported that sweeping in commercial and residential area is being carried out. Besides, mechanical road sweeping is also being carried out.

After detailed discussion, the Chairman of the Monitoring Committee directed that sweeping in commercial, residential and public places shall be carried out atleast once in day time and once in night time.

8. Providing Material Recovery Facilities

It was informed that Municipal Corporation, Panchkula has set up Material Recovery Facilities at the following locations:

- Sector 4, MDC, Panchkula;
- Industrial Phase-1, Panchkula;

Besides, there is proposal to construct 2 material recovery facilities at the proposed compost pit yard to be constructed at Pinjore (24 compost pits) and Kalka (30 compost pits).

After detailed discussion on the matter, the Chairman of the Monitoring Committee directed that the material recovery facilities alongwith compost pits to be constructed at Pinjore and Kalka be installed within 1 month.

9. Bio mining of solid waste dump site at sector 23, Panchkula, segregation of plastic, recovery of useful material, in stallion of suitable machinery to segregate RDF, inert material and compost, leachate treatment and submission of pert chart along with details of the project by 31.1.2020.

It was submitted that for bio remediation of legacy waste at solid waste dumping site located at Sector 23, Panchkula, Municipal Corporation, Panchkula has placed work order dated 12.5.2020 to M/s Ind Sanitation Pvt. Ltd. and the treatment of legacy waste shall be completed by 7.4.2021. Besides, for collection of plastic waste, 59 plastic waste collectors and 80 rag pickers have been deployed for collecting, segregating and selling the plastic to the recycler. Presently, garbage is being levelled by deploying JCBs and in order to get rid of foul smell and any disease in the nearby area, a layer of good earth is spread on the garbage.

After detailed deliberation, the Chairman of the Monitoring Committee directed as under: -

- i) **The work of bio-remediation and treatment of legacy waste shall be completed by 7.4.2021.**
- ii) **The plastic recovered after segregation of solid waste shall be stored at dedicated place. For the final disposal of plastic waste, Municipal Corporation, Panchkula shall engage an agency within 1 month.**

10. Issuance of Challans for burning and littering of solid waste and using single use plastic items.

It was reported that there is complete ban on use of plastic carry bags and for effective implementation of the said ban, 655 challans amounting to Rs.4,26,400/- have been issued. Also, 240 challans have been issued for littering of solid waste by the violators and the fine amounting to Rs.1,58,200/- has been recovered from the violators

The Chairman of the Monitoring Committee directed that MC, Panchkula shall continue to make surprise inspections/raids on the shops/individuals for selling/using polythene bags or single use plastic items. The violators may be issued challans and fine of suitable amount may be imposed upon them.

11. IEC activities for management of solid waste

It was submitted that MC, Panchkula is creating awareness about segregation, ban on single use plastic items and waste to compost through Munayadi. For this purpose, the Corporation has engaged the services of community facilitators and motivators.

The Chairman of the Monitoring Committee directed that Municipal Corporation, Panchkula shall continue to organize more IEC activities w.r.t. source segregation and effective management of solid waste.

12. Onsite compost pits to manage horticulture waste

It was intimated that one compost plant for the management of horticulture waste has been set up in Sector 21, Panchkula and the same has adequate capacity to handle whole of the horticulture waste generated from the parks of the city.

The Monitoring Committee noted the compliance made by the Corporation.

13. Control of pollution due to operation of poultry farm and their shifting to some suitable location.

It was submitted that 132 poultry farms exist in Panchkula District. Out of these 132 poultry farms, 15 poultry farms have birds more than 1 lac and have obtained consent to operate under Water Act, 1974 from HSPCB. The remaining 117 poultry farms have birds less than 1 lac but these poultry farms have also to comply with the Environment Department notification dated 29.5.2013. HSPCB has carried out inspections of 119 poultry farms, out of which show cause notices have been issued to 20 poultry farms and closure directions have been issued to 26 poultry farms. Besides, 22 FIRs have also been registered U/s 269 of IPC. Also, prosecutions under EPA, 1986 have also been launched against 3 poultry farms.

After detailed deliberation, the Chairman of the Monitoring Committee directed that HSPCB shall continue to make surprise inspections on the poultry farms to check the compliance made by them w.r.t. environment department notification dated 29.5.2013 for poultry farms and action against the violating poultry farms may be taken under the provisions of the Environment Protection Act, 1986.

3.1.1.2 Management of Bio Medical waste

1. Treatment of biomedical waste at common biomedical waste treatment facility.

It was submitted that in District Panchkula, 184 health care facilities exist, out of which 85 are bedded HCFs and 95 are non-bedded HCFs. The total biomedical waste generation by the Health care facilities of the District is 699 Kg. per day and for the management of the bio medical waste generator by these HCFs, agreement have been made with common bio medical treatment facility namely Ms. Ess Kay Hygienic Services Pvt. Ltd. village Bagwala, Panchkula.

The Monitoring Committee noted the compliance made by the health care facilities and directed that HSPCB shall ensure that the bio medical waste of all the health care facilities is transported and treated at common bio medical treatment facility located at Panchkula.

2. GPS on the vehicles deputed to collect biomedical waste from HCFs and their connectivity with HSPCB server.

It was reported that the common bio medical treatment facility has 5 dedicated vehicles for collection and transportation of bio medical waste from health care facilities. All these vehicles have been provided with GPS. Bar code system has also been implemented on the collection bags which are checked at different stages to ensure the proper transportation and treatment of the bio medical waste at the common bio medical waste treatment facility.

The Chairman of the Monitoring Committee directed that HSPCB shall make surprise inspections on the vehicles enabled with GPS system for proper transportation and treatment of the bio medical waste at common bio medical treatment facility. Also, movement of the vehicles may be checked at the common server and record should be maintained for effective disposal of bio medical waste.

3. Installation of ETPs by HCFs.

It was submitted that all the big private hospitals have provided effluent treatment plants. For the installation of effluent treatment plants by the small health care facilities, HSPCB has issued directions. The Government hospitals have also not installed effluent treatment plants.

After detailed deliberation, it was directed by the Chairman of the Monitoring Committee as under: -

- i) All the Health Care Facilities shall install individual effluent treatment plants by 30.9.2020.**
- ii) Deputy Commissioner, Panchkula shall take up the matter with Department of Health, State of Haryana for installation of ETP by the Government Hospitals.**

4. Installation of OCEMS at the outlet of effluent treatment plant of CBMWTF and its connectivity with HSPCB server by 31.3.2020 and 30.6.2020.

It was submitted that OCEMS has been installed at the outlet of effluent treatment plants and incinerator of the common bio medical treatment facility and the same have their connectivity with HSPCB server.

The Chairman of the Monitoring Committee directed that HSPCB shall check the authenticity of the OCEMS installed by the common bio medical treatment facility at the outlet of effluent treatment plant and incinerator by collecting the effluent and emission samples and analyzing the same in the laboratory atleast twice in a year.

5. Increase in frequency of inspection of HCFs to check the compliance of Biomedical Waste Management, Rules 2016 and action against the defaulting units

It was reported that HSPCB is carrying out inspections of Health Care Facilities (HCFs) as per policy of the Board. Accordingly, 15 HCFs have been inspected during 6 months and all these have been found complying with the norms. Further, these HCFs have also made agreement with the Common Biomedical Waste Management Facility for the transportation and treatment of the biomedical waste generated by these HCFs.

After detailed discussion, the Chairman of the Monitoring Committee directed that HSPCB shall continue to inspect HCFs and action against the violating HCFs may be taken as per the provisions of the Biomedical Waste Management, Rules 2016

3.1.1.3 Other Issues treatment of Bio medical waste collected from individual houses and COVID 19 patients.

It was reported that bio medical waste in the form of masks, gloves and diapers collected from the individual houses and COVID 19 patients is sent to the common Bio medical waste treatment facility namely M/s ESS KAY HYGINIC services for scientific disposal of bio medical waste.

After detailed discussion, the Chairman of Monitoring Committee directed that the Municipal Corporation, Panchkula shall continue to send the bio medical waste generated in the houses and Covid 19 patients should be sent to common Bio medical waste treatment facility located at Panchkula.

ii) Management of C & D waste

It was submitted that C & D collected from the District is stored in low lying area.

The Chairman of Monitoring Committee directed that the Municipal Corporation, Chandigarh shall explore the possibility of installation of C & D waste management plant by 15.7.2020 and a feasibility report/ proposal be submitted to the Committee by 21.7.2020.

III) Management of E- waste

It was apprised that E-waste generated in the town is collected at collection centre at sector 10, Panchkula and same is lifted by an agency namely, M/s Thaper Disposal industry, Ambala City for dismantling of E-waste scientifically. The said agency has valid authorization of HSPCB.

After detailed discussion, the Chairman of Monitoring Committee directed that Municipal Corporation, Panchkula shall continue to collect E-waste of the city at dedicated collection centre and the same shall be sent to the authorized agency for its scientific disposal.

3.1.2 Directions given/recommendations made by the Monitoring Committee during its meeting with District Level Officers of District Sirsa on 03.07.2020 w.r.t compliance of Solid Waste Management Rules, 2016.

3.1.2.1 Municipal Solid Waste Management

1. Status of door-to-door collection and source segregation in various wards of the District.

It was informed that in District Sirsa, 5 Municipal Councils (Sirsa, Mandi-Dabwali, Elleanabad, Rania & Kalanwali) exist. These Municipal Councils have achieved 100% progress w.r.t. door to door collection of solid waste. For source segregation of solid waste, Municipal Council, Sirsa and Mandi-Dabwali have achieved 100% and 50% progress, respectively, whereas, Municipal Council, Elleanabad, Rania and Kalanwali have taken no steps for source segregation of the solid waste.

The Chairman of the Monitoring Committee took a serious view regarding no steps taken by Municipal Council, Elleanabad, Rania and Kalanwali w.r.t. source segregation of solid waste and poor progress (50%) by Municipal Council Mandi Dabwali and directed as under:

- i. Municipal Council, Mandi Dabwali shall achieve 100 % progress w.r.t source segregation of solid waste by 15.07.2020.**
- ii. Municipal Council, Elleanabad, Rania & Kalanwali shall achieve 100% source segregation by 31.07.2020.**

2. Treatment of wet waste.

It was reported that about 27% waste is processed by Municipal Council, Sirsa, whereas, no wet waste is being processed by the other Urban Local Bodies namely Mandi-Dabwali, Elleanabad, Rania and Kalanwali.

The matter was discussed in detail and Chairman of the Monitoring Committee took a serious view about processing of very low quantity of wet waste to manufacture compost by MC, Sirsa and no steps taken by the remaining Municipal Councils (Mandi-Dabwali, Elleanabad, Rania & Kalanwali). The Chairman of the Monitoring Committee directed as under:

- i. Adequate number of compost pits may be provided by all the ULBs by 31.08.2020.**

- ii. **All the ULBs shall maintain proper record of the compost either sold free of cost or used by the ULBs in their own parks so as to ascertain effective utilization of compost manufactured from processing of the wet waste of these ULBs.**

3. Management of Plastic waste.

It was submitted that in order to manage the plastic waste, all the ULBs of District Sirsa are making the society aware about source segregation of solid waste and prohibit to use single use plastic items.

It was suggested that all the ULBs are required to make surprise check on the shops / individuals for selling / use of single use plastic items and segregation of solid waste to recover plastic waste through material recovery facilities.

After detailed discussion, the Chairman of the monitoring committee directed that proper record of the plastic waste confiscated during raids or source segregation of solid waste and all the ULBs shall earmark dedicated place for storage of the plastic waste within 3 weeks.

4. Status of Garbage Vulnerable Points (GVPs) identification and removal

The Monitoring Committee was informed that ULBs namely Sirsa, Mandi-Dabwali, Elleanabad, Rania &Kalanwali have identified 8, 0, 14, 0 & 7 GVPs, respectively. Out of these identified GVPs, these ULBs have removed 2, 0, 6, 0 & 3 GVPs.

After detailed discussion, the Chairman of the Committee directed as under:

- i) **All the GVPs should be removed by all the ULBs by 31.07.2020.**
- ii) **All the ULBs shall convert the places from where the garbage has been removed into sitting places, play grounds or any other useful purpose and these ULBs shall ensure that in future no solid waste is dumped at these points by the public.**

5. Provisions of compartments in the garbage carrying vehicles and their monitoring through GPS system.

It was reported that ULBs namely Sirsa, Mandi-Dabwali, Elleanabad, Rania &Kalanwali have 33, 13, 6, 8 and 5 compartmentalized vehicles. All the 33 vehicles of Sirsa, 10 vehicles of Mandi-Dabwali, 8 vehicles of Elleanabad and 5 vehicles of Kalanwali have been provided with GPS. All the 6 vehicles of ULB Rania are without GPS.

After details discussion, the Chairman of the Monitoring Committee directed as under:

- i. **ULBs namely Mandi-Dabwali and Rania shall provide GPS with all the vehicles by 31.08.2020.**
- ii. **HSPCB shall make surprise inspection of the vehicles enabled with GPS to check the effective disposal of the garbage carried by the vehicles.**

6. Bulk waste generator identification and management of solid waste.

It was submitted that ULB, Sirsa has identified 7 bulk waste generators of solid waste. Nothing was reported about bulk waste generators existing in the remaining ULBs namely Mandi-Dabwali, Elleanabad, Rania &Kalanwali.

After detailed discussion, it was directed by the Chairman of the Monitoring Committee as under:

- i. All the 4 ULBs namely Mandi-Dabwali, Elleanabad, Rania &Kalanwali should identify Bulk Waste Generators existing in the ULBs by 15.07.2020.
- ii. All the identified bulk waste generators of Sirsa should construct compost pits in their premises to manage the wet waste.
- iii. All the ULBs shall issue necessary directions within 15 days to the bulk waste generators existing in their towns w.r.t construction of compost pits in their premises to manage wet waste by 31.8.2020
- iv. For the management of dry waste, all the identified bulk waste generators shall make agreement with the concerned ULB within 15 days and dry waste of the identified bulk waste generator shall be lifted by the concerned ULB and dispose of the same at the solid waste dumping site in an environmentally sound manner.

7. Frequency of sweeping in public places, commercial area and residential area.

The Monitoring Committee was apprised that sweeping in public places and commercial areas is done on daily basis.

The Chairman of the Monitoring Committee directed that all the Municipal Councils shall ensure that sweeping in public places, commercial areas and residential areas are conducted at least once in day time and once in night time.

8. Issuance of challans and collection of fine w.r.t. use of plastic carry bags and burning and littering of Solid Waste.

It was reported that ULBs namely Sirsa, Mandi-Dabwali, Elleanabad, Rania and Kalanwali have issued 231, 113, 158, 143 and 137 challans for use of plastic carry bags and burning &littering of solid waste. The fine amounting to Rs. 6,69,000/-, Rs. 1,92,500/-, Rs. 1,16,700/-, Rs. 2,05,000/- and Rs. 39,300/-, respectively, has been collected from the violators. The said amount has been collected for the period April 2019 to June 2020.

The Chairman of the Monitoring Committee directed that all the Municipal Councils shall continue to make surprise inspections w.r.t. use of plastic carry bags and burning & littering of Solid Waste and the violators may be issued challans and fine of suitable amount may be collected from the violators.

9. Status of Material Recovery Facilities (MRFs) in the District.

It was submitted that all the ULBs have provided MRFs at dumping site of solid waste. At these MRFs, rag pickers segregate the solid waste and sell in the market.

After discussion on the issue, it was directed by the Monitoring Committee that all the ULBs shall provide adequate number of MRFs at dedicated places in the towns to recover the useful material by 31.08.2020.

10. Treatment/Bio remediation of legacy or old waste.

It was informed that in order to remove the legacy waste from the dump site of ULBs Sirsa and Mandi-Dabwali, tendering process is in progress. At the solid waste dumping sites, rag pickers segregate the recyclable waste and sell to the recycler. The Monitoring Committee observed that the details of the legacy waste sites are not available and these are required to be provided by the ULBs.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) All the ULBs shall submit details of the legacy waste lying dumped at the solid waste dumping sites w.r.t. its quantity, area occupied, location, other features and measures taken for the protection of the site within 3 days.**
- ii) The boundary and green belt around the legacy waste dump site shall be provided within 2 months.**
- iii) The treatment of legacy waste shall be started within 2 months.**
- iv) The groundwater samples around the legacy waste dump site of each ULBs shall be collected by the officer of the HSPCB within 15 days and analysis results of the ground water samples be conveyed to the Monitoring Committee within 1 month.**

11. IEC activities in the District and training to the Stakeholders.

It was reported that in order to conduct IEC activities, meetings are held at school level and running of audio recording on waste collecting vehicles.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i. All the ULBs shall prepare plan for conducting IEC activities in each ULB by 15.07.2020.**
- ii. All the ULBs shall continue to organize more IEC activities w.r.t. source segregation and effective management of solid waste.**

12. On site composting in Parks and institutions.

It was reported that ULB Sirsa has identified 7 institutions for onsite composting but no compost pits have been constructed in the parks owned by ULB Sirsa to manage the horticulture waste.

After detailed deliberation, the Chairman of the Monitoring Committee directed as under:

- i. All the ULBs (Sirsa, Mandi-Dabwali, Elleanabad, Rania &Kalanwali) shall provide adequate number of compost pits in the parks to manage the horticulture wastes by 31.08.2020.**

- ii. **ULB Sirsa shall issue necessary directions to 7 institutions, identified by it, to construct compost pits in their premises to manage the horticulture waste.**

13. Removal of solid waste from drains/nallah/river

It was informed that no solid waste has been found dumped on the sides of the drains/ nallahs / rivers. The Chairman of the Monitoring Committee was of the view that there is need to remove the solid waste from the drains / nallahs / rivers falling within or outside Municipal limits.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i. **The solid waste lying dumped in the drains / nallahs / rivers, falling within the MC limits, shall be removed by the concerned ULB.**
- ii. **Solid waste lying dumped in the drains / nallahs / rivers, falling out the MC limits, shall be removed by the Deptt. of Irrigation.**

3.1.2.2 Management of Bio Medical waste

1. Identification and authorization of the Health Care Facilities in the District.

It was reported that all the 302 Health Care Facilities (HCFs), identified in the District Sirsa, have valid authorization under Bio Medical Waste Management Rules, 2016.

2. Quantity of Bio Medical Waste generation in the District and its management.

The Monitoring Committee was informed that about 650 kg/day of Bio Medical Waste is generated by HCFs of the District Sirsa and the same is collected, transported and treated by two Common Bio Medical Waste Treatment Facilities namely M/s Surya Waste Management and M/s Invision Enviro Services, which are authorised agencies by HSPCB.

3. Provisions of GPS system in the vehicles carrying biomedical waste and status of Bar Code System

It was reported that all the 5 vehicles available with Common Bio Medical Waste treatment facilities have been provided with GPS. Out of 302 HCFs, 62 HCFs have adopted bar code system.

4. Status of installation of effluent treatment plants by Health care facilities.

It was reported that out of total 302 HCFs, 5 HCFs have provided captive ETPs and the remaining HCFs have partial treatment facilities.

5. Monitoring of the Health Care Facilities and status of agreement made by these facilities with Common Bio Medical Waste Treatment Facilities (CBWFTs)

It was submitted that all 302 Health Care Facilities have made agreement with Common Waste Bio Medical Waste Facilities. As per the policy of the HSPCB, HCFs are monitored twice in a year.

6. No. of violations observed and action taken by the regulatory body.

It was informed that common bio medical waste treatment facilities are monitored as per policy of HSPCB. During the last visit, these CBWTFs were found violating the norms and accordingly environmental compensation amounting to Rs. 2,50,000/- has been imposed and prosecution proceedings have been initiated against both the Common Bio Medical Waste Treatment Facilities.

7. Status of operation of Common Bio Medical Treatment Facility, its performance and treatment of wastewater.

It was informed that 2 Common Bio Medical Treatment Facilities namely M/s Surya Waste Management and M/s Invision Enviro Services exist. As per the policy of HSPCB, these Common Bio Medical Treatment Facilities are inspected twice in a year. As per the latest inspection, both the facilities have been found complying with the norms.

After detailed discussion, the Chairman of the Monitoring Committee directed as under

- i) **Haryana State Pollution Control Board shall carry out surprise inspection of the vehicle provided with GPS for effective transportation and disposal of bio-medical waste.**
 - ii) **All the health care facilities of District Sirsa shall install effluent treatment plant by 30.9.2020**
 - ii) **Haryana State Pollution Control Board shall continue to make surprise inspection of the health care facilities w.r.t compliance of the Bio-Medical Waste Management Rules, 2016 and action against the violating HCFs may be taken as per the provision of the said rules.**
- B) Compliance of order dated 01.06.2020 of Hon'ble National Green Tribunal in OA No. 325 of 2015 in the matter of Lt. Colonel Sarvadaman Singh Oberoi v/s Union of India and Others.**

It was informed that Deputy Director Agriculture, Sirsa has submitted the progress report regarding water harvesting structures/percolation tanks/renovation tanks.

The Chairman of the Monitoring Committee informed that as per directions of Hon'ble National Green Tribunal in its order dated 01.06.2020, it has been directed that harvesting surplus water during excessive rains from any area of catchment needs to be optimized by enhancing the capacity of existing ponds/water bodies, creation of water harvesting structure in the sub watershed to the extent possible. The said action is to be coordinated by District Magistrate in coordination with Department of Irrigation and Flood Control and other department such as Department of Rural Development And Panchayat/Urban Development/Local Bodies/Forest/Revenue. In this regard, the District Magistrate may hold a meeting of all the concerned departments for the purpose as per District Environment plan or water shed plan within one month. The District Magistrate may also ensure that as far as possible, at least one pond/water body must be restored in every village apart from creation of new pond/water body.

After detailed discussion, the Chairman of the Monitoring Committee directed that Deputy Commissioner Sirsa shall hold a meeting of all the Stakeholders for the purpose mentioned in aforesaid para within one month and action as suggested by Hon'ble National Green Tribunal may be taken and ensure to restore at least one pond/water body in every village apart from creation of new pond/water body. A plan/scheme in this regard may also be prepared within one month.

3.1.3 Recommendations made/ directions given by the Monitoring Committee during its meeting with District Level Officers of District Kurukshetra on 09.07.2020 w.r.t compliance of Solid Waste Management Rules, 2016.

3.1.3.1 Municipal Solid Waste Management

1. Status of door-to-door collection and source segregation in various wards of the District.

It was apprised that in District Kurukshetra 05 Municipal Councils namely Thanesar, Ladwa, Pehowa, Ismailabad and Shahbad exist. All these MCs have achieved 100% door-to-door collection of solid waste, whereas, these Municipal Councils have started the process of segregating of solid waste just now.

The Chairman of the Monitoring Committee took a serious view regarding insignificant progress made w.r.t. source segregation of the solid waste and directed that all the MCs shall achieve 100% source segregation by 10.8.2020.

2. Treatment of wet waste.

It was submitted that the Municipal Councils (Thanesar, Ladwa, Pehowa, Ismailabad and Shahbad) have provided wet compost pits to manage the wet waste of the town. However, quantification of wet waste generated in each town and their management through compost pits are yet to be assessed.

The Chairman of the Monitoring Committee took a serious view regarding poor progress made to manage the wet waste and construction of insufficient number of compost pits to manage 100% wet waste and directed that all the Municipal Councils shall quantify wet waste generated by each town, number of compost pits required to be provided to manage wet waste and accordingly, adequate number of compost pits may be constructed by 30.9.2020

3. Management of Plastic waste

The Monitoring Committee observed that all the Municipal Councils have simply submitted that single use plastic have totally banned by the MCs and fine is imposed on the violators. Some of the Municipal Councils namely MC Kurukshetra, Pehowa, Thanesar and Ladwa have mentioned the data w.r.t. raids conducted on the

shopkeepers/individuals for selling/use of plastic carry bags and accordingly fine has been imposed on the violators.

After detailed discussion, the Chairman of the monitoring committee directed as under:

- i) More surprise inspections/raids may be conducted on the shopkeepers/individuals for selling/use of plastic carry bags and the violators may be imposed fine of suitable amount.**
- ii) Proper record of the plastic waste confiscated during raids may be maintained by all the MCs. These MCs shall earmark dedicated place for storage of the plastic waste within 3 weeks.**

4. Status of Garbage Vulnerable Points (GVPs) identification and removal

The Monitoring Committee was informed that MCs Thanesar, Ladwa, Pehowa, Ismailabad and Shahbad have identified 7, 4, 2, 31 and 4 GVPs, respectively. Out of these identified GVPs, 4, 2, 1, 31 and 4 GVPs have been removed. It was suggested that the points, from where the GVPs have been removed, should be converted into sitting place, play ground or any other useful purpose.

After detailed discussion, the Chairman of the Committee directed as under:

- v) All the GVPs should be removed by all the Municipal Councils by 30.9.2020.**
- vi) All the Municipal Councils shall convert the places from where the garbage has been removed into sitting places, play grounds or any other useful purpose and these Municipal Councils shall ensure that in future no solid waste is dumped at these points by the public.**
- vii) An interim report w.r.t. removal of GVPs and conversion of these points into useful usage may be submitted to the Monitoring Committee on 31.7.2020 and 31.8.2020 and final report on 7.10.2020 by all the Municipal Councils.**

5. Provisions of compartments in the garbage carrying vehicles and their monitoring through GPS system.

It was reported that Municipal Councils namely Thanesar, Ladwa, Pehowa, Ismailabad and Shahbad have 8, 5, 2, 62 and 15, respectively, garbage carrying vehicles with separate compartments to carry dry and wet waste. These vehicles have been provided with GPS.

The Monitoring Committee noted the compliance made by all the Municipal Councils.

6. Bulk Waste Generators (BWGs) identification and management of solid waste.

It was submitted that MC Thanesar, Ladwa, Pehowa, Ismailabad and Shahbad have identified 7, 6, 4, 16 and 0 Bulk Waste Generators, respectively. It has been mentioned

that these Bulk waste generators have been issued directions by all the MCs to provide wet compost pits and segregate solid waste from time to time.

The Monitoring Committee observed that the Bulk Waste Generators should manage their wet waste individually by providing compost pits in their premises and for disposal of dry waste, they may make agreement with the concerned Municipal Council. With regard to identification of no Bulk Waste Generator by MC, Ladwa, it was opined that the Bulk Waste Generators generating solid waste below 50 Kg and upto 25 Kg, may be considered as Bulk Waste Generators, respectively and the identified Bulk Waste Generators may be directed to provide compost pits in their premises.

After detailed deliberation, the Chairman of the Monitoring Committee directed as under:

- i) All the Municipal Councils shall issue directions to the Bulk Waste Generators to provide compost pits in their premises to manage the wet waste by 30.9.2020.**
 - ii) For the management of the dry waste, all the Municipal Councils, shall issue necessary directions to the Bulk Waste Generator to make proper agreement with them for proper disposal of dry waste within 21 days.**
- 7. Frequency of sweeping in public places, residential and commercial areas.**

It was reported that all the Municipal Councils (Thanesar, Ladwa, Pehowa, Ismailabad and Shahbad) have made arrangements to sweep commercial and residential areas atleast once in day time.

The Chairman of the Monitoring Committee directed that all the Municipal Councils shall ensure that sweeping in public places, commercial areas and residential areas are conducted atleast once in day time and once in night time.

8. Status of Material Recovery facility (MRF) in the District

The Monitoring Committee was apprised that Municipal Councils namely (Thanesar, Ladwa, Pehowa, Ismailabad and Shahbad) have 1, 1, 0, 1 and 1 Material Recovery Facilities to segregate the dry waste.

The Monitoring Committee observed that there is need to provide adequate number of Material Recovery Facilities to manage the dry waste.

After detailed deliberation, the Chairman of the Monitoring Committee directed that all the Municipal councils shall provide adequate number of Material Recovery Facilities to segregate the current dry waste and recover the useful products by 31.8.2020.

9. Treatment of legacy waste.

It was submitted that presently no treatment is imparted to the solid waste lying dumped at legacy waste dumped site. These MCs have called the tenders and will take 3 months for their finalization. It was apprised by the Monitoring Committee that the last date for completion of treatment system to treat the legacy waste is 7.4.2021 as per

the directions of the Hon'ble National Green Tribunal. As such, all the Municipal Councils are required to complete the project for treatment of legacy waste by the said date.

After detailed discussion, it was directed that all the MCs shall complete the tendering process within 3 months and work may be allotted to the concerned agency within 4 months and the project for treatment of legacy waste shall be completed by 7.4.2021. A monthly report regarding activities carried out by each MC w.r.t. treatment of legacy waste may be sent to the Monitoring Committee.

10. IEC activities in the District and training to the Stakeholders.

The Monitoring Committee was informed that in order to conduct IEC activities in the District, each Municipal Council is creating awareness among the public by way of providing displays boards mentioning "*Ban on use of single use plastic*".

The Monitoring Committee suggested that NGOs and civil societies may be involved for IEC activities and their services may be quite useful to accelerate these activities.

After detailed discussion, the Chairman of the Monitoring Committee directed that door-to-door training regarding source segregation of solid waste, home composting of wet waste and ill effects of use of plastic carry bags etc. may be continued to make the public aware about solid waste management.

11. Shifting of poultry farm namely M/s Ganpati farm, village Barounda, District Kurukshetra- letter no. CEC/2019/318, dated 6.8.2019 written to the Deputy Commissioner, Kurukshetra.

It was reported that the matter has been sorted out and no further action is required to taken in the matter.

3.1.3.2 Management of Bio Medical waste

1. Treatment of Bio Medical waste of health care facilities (HCFs) at Common Bio Medical Treatment Facility

It has been reported that all the health care facilities have made agreement with Common Bio Medical Treatment Facility namely Ms. Rudraksh Inviro Care Pvt Ltd, village Bharog, Tehsil Narayangarh, District Ambala and all the HCFs have obtained authorization of the Board.

The Monitoring Committee observed that there is a need to mention the total number of HCFs which generate Bio Medical waste and their status w.r.t. obtaining authorization under Bio Medical Waste Management Rules, 2016 and the pending applications of HCFs, whose authorizations have been expired or HCFs which have applied afresh, should be disposed of by the HSPCB within 15 days.

The Chairman of the Monitoring Committee directed that applications of all the HCFs, whose authorisations under Bio Medical Waste Management Rules, 2016, have been expired or have applied afresh shall be disposed of by HSPCB within 15 days.

2. Provision of GPS System in the vehicles carrying Bio Medical Waste

It was reported that the Common Bio Medical Treatment Facility has deployed 3 dedicated vehicles provided with the GPS system for District Kurukshetra to collect, transport and treat the bio medical waste of all Healthcare Facilities of the District.

3. Status of installation of effluent treatment plants by Healthcare facilities

It was informed that HSPCB has issued necessary directions to all the HCFs to install effluent treatment plant to treat Hospitals wastewater. The Government Hospitals are also required to install ETPs.

4. Installation of OCEMS at the outlet of the Effluent treatment plant and at the incinerator of the Common Bio Medical Treatment Facility and their connectivity with HSPCB server.

It was informed that Common Bio Medical Treatment Facility namely M/s. Rudraksh Inviro Care Pvt Ltd, village Bharog, Tehsil Narayangarh, District Ambala has provided OCEMS at the outlet of ETP and stack of the incinerator and the data of the same is being transferred to the server of HSPCB and CPCB.

5. Increase in inspection frequency of HCFs by HSPCB and legal action against the violating HCFs

It was submitted that HSPCB has already increased the frequency of inspection and action under the provisions of Bio Medical Waste Management Rules, 2016 is taken against the HCFs found violating the provision of the said rule.

The Monitoring Committee observed that HSPCB has not given any data regarding inspections of HCFs carried out from January, 2020 to March, 2020 (before the lockdown period) and action against the violating HCFs.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) Haryana State Pollution Control Board shall dispose of applications of all the healthcare facilities, under Bio-Medical Waste Management Rules, 2016, within 15 days.**
- ii) Haryana State Pollution Control Board shall carry out surprise inspection of the vehicle provided with GPS for effective transportation and disposal of bio-medical waste.**
- iii) All the healthcare facilities of District Kurukshetra shall install effluent treatment plants by 30.9.2020**
- iv) With regard to installation of effluent treatment plants by Civil Hospitals of district Kurukshetra, Deputy Commissioner, Kurukshetra shall take up the matter with Department of Health for early installation of ETPs to treat the wastewater of Civil Hospitals of the District Kurukshetra.**

- v) **Haryana State Pollution Control Board shall continue to make surprise inspection of the health care facilities w.r.t compliance of the Medical Waste Management Rules, 2016 and action against the violating HCFs shall be taken as per the provision of the said rules.**
- vi) **The data w.r.t. monitoring of effluent treatment plant and emission of stack of the incinerator of common bio medical treatment facility monitored through OCEMS should be submitted to the Monitoring Committee within 15 days.**
- viii) **HSPCB shall submit the data w.r.t. inspection of HCFs carried out during the month January, 2020 to March, 2020 (before the lockdown period) and action taken against the violating HCFs within 15 days.**

3.1.3.3 Visit to the Solid Waste Management sites.

During the visit to the solid waste management sites of Kurukshetra area on 17.12.2019 and now in meeting held with District Level officers on 9.7.2020, it has been apprised as under: -

i) Segregation of the plastic waste from the solid waste dumping site by 31.12.2019

It was informed that visit of the solid waste dumping sites of MC Thanesar was carried out on 31.12.2019. A team has been constituted by the Municipal Council for checking the solid waste management site and compliance is being ensured for segregation of plastic waste from the dumping site by the waste pickers.

As per the observations of the Monitoring Committee made during its last visit held on 17.12.2019, the segregation of plastic waste from solid waste dump site should have been done and data w.r.t quantity of plastic waste segregated should have maintained. The dedicated place for storage of plastic waste was required to earmark but nothing has been done so far.

After detailed discussion, the Chairman of the Monitoring Committee directed that the concerned MC should start segregation of the plastic waste from the solid waste dump site within 7 days and whole of the plastic waste lying dumped on the solid waste dumping site, may be segregated and placed at dedicated storage room by 31.7.2020.

ii) Provision of brick boundary wall and green belt all around the site by 31.3.2020

It was informed that the present site, where the solid waste is lying dumped, belongs to department of Panchayat, as such, no permanent structure can be erected around the solid waste dumping site. However, temporary wall consisting of iron sheet shall be provided around the solid waste dumping site. Further, there is proposal to purchase new land for shifting of the solid waste lying dumped at the present location.

After detail discussion, it was directed as under;

- 1. Municipal Council Thanesar shall provide boundary wall with temporary structure around the solid waste dumping site by 31.7.2020.**

- 2. Municipal Council Thanesar shall identified a new land for shifting of solid waste lying dump at the dumping site within 15 days and the land shall be procured within 2 months.**

3.1.3.4 Control of Pollution by the industries of the District Kurukshetra.

The officers of HSPCB reported that in District Kurukshetra there are 311 industries, out of which 309 industries have been granted consent and 2 industries have been found violating the norms and these have been closed by the Board.

During discussion, the Chairman of the Monitoring Committee informed that service station located in Kurukshetra area and other areas, discharge huge quantity of waste water containing lot of oil and greece and high concentration of organic matter. These service stations discharge their untreated wastewater into sewerage system leading to STPs and hamper the functioning of the STPs. As such, HSPCB should give more attention towards these service stations and necessary effluent treatment plants from these industries may be got installed by the Board at the earliest.

After detailed deliberation, the Chairman of the Monitoring Committee directed as under:

- i) HSPCB shall increase the surveillance/surprise inspections of the water polluting industries of Kurukshetra area and action against the violating industries may be taken as per the provisions of the Water Act, 1974.**
- ii) For the treatment of wastewater generated by service stations, HSPCB shall carry out detailed survey of these service stations w.r.t. quantification of effluent, characteristics of the wastewater and mode of disposal of untreated wastewater within 1 month. These service stations be directed to install effluent treatment plant by 31.12.2020.**

3.1.3.5 Compliance of order dated 1.6.2020 of Hon'ble National Green Tribunal in OA No. 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India &Ors

The Chairman of the Monitoring Committee apprised that the Hon'ble Tribunal vide its order dated 1.6.2020 in OA No. 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India & Ors, has directed in para No.6 that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/ water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/ water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every level. Gram Panchayats can certainly play a significant role in the matter. Once adequate capacity enhancement of water bodies takes place, excess flood/ rainwater can be channelized by using appropriate water harvesting techniques. This action needs to be coordinated by the District Magistrates in coordination with the Department of Irrigation and Flood Control or other concerned Departments such as Department of Rural

Development/ Urban Development/ Local Bodies/ Forests/ Revenue etc. The District Magistrate may as far as possible hold a meeting of all the stakeholders for the purpose as per the District Environment Plan or Watershed Plan within one month from today. The District Magistrates may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/ water body.

The detailed discussion on the compliance of order dated 1/6/2020 in OA no. 325 of 2015 was held and it was directed as under:

- i) Deputy Commissioner, Kurukshetra shall hold a meeting with the Deptt. of Irrigation, Deptt. of Rural Development and Panchayats, Deptt. of Urban Development, Deptt. of Local Government, Forests and Revenue within 21-days.**
- ii) The details with regard to number of existing ponds/ water bodies, their area, capacity, rain fall and flood status in the district, water harvesting structure may be mapped out within 01-month.**

3.1.4 Recommendations made/ directions given by the Monitoring Committee during its meeting with District Level Officers of District Rewari w.r.t compliance of Solid Waste Management Rules, 2016, Management of biomedical waste and control of water pollution in District Rewari on 17.07.2020.

3.1.4.1 Municipal Solid Waste Management

1. Status of door-to-door collection and source segregation of solid waste in various wards of the District.

It was submitted that in District Rewari, 3 Municipal Councils namely Rewari, Bawal and Dharuhera and HSIIDC, IMT, Bawal exist. These Municipal Councils and IMT Bawal have achieved 100% progress w.r.t. Door-to-door collection of solid wastes.

Source segregation of solid waste in these Municipal Councils namely Rewari, Bawal and Dharuhera and IMT Bawal has been achieved upto 35%, 70%, 60% and 0%, respectively.

The Chairman of the Monitoring Committee took a serious view regarding poor segregation of solid waste by all the Municipal Councils and HSIIDC, IMT, Bawal and directed as under: -

- i) 100% source segregation of solid waste shall be achieved by Municipal Councils Rewari, Bawal and Dharuhera and HSIIDC, IMT, Bawal by 30.9.2020.**
- ii) An interim report w.r.t. progress made by each Municipal Councils and HSIIDC, IMT Bawal w.r.t. source segregation of solid waste may be sent by 31.8.2020.**

2. Treatment of Wet Waste

The Municipal Councils namely Rewari, Bawal and Dharuhera have reported that w.r.t. treatment of wet waste, tender is under process and the work order shall be placed by 15.8.2020, whereas, no proposal has been submitted w.r.t. treatment for wet waste by HSIIDC, IMT, Bawal.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) All the Municipal Councils and HSIIDC, IMT, Bawal shall allot work regarding treatment of wet waste by 15.8.2020.**
- ii) The project regarding treatment of wet waste shall be completed by 30.9.2020.**
- iii) An interim report w.r.t. progress made by each Municipal Councils namely Rewari, Bawal and Dharuhera and HSIIDC, IMT, Bawal regarding treatment of wet waste may be submitted by 31.8.2020.**

3. Management of Plastic waste and construction of Material Recovery Facility (MRF)

It was reported that Municipal Council, Rewari has entered into an agreement with private agency for collection, segregation and processing of plastic waste. Land shall be provided by Municipal Council, Rewari. Municipal Councils Bawal and Dharuhera and HSIIDC, IMT, Bawal shall also engage the same agency for management of plastic waste.

The Monitoring Committee observed that all the Municipal Councils and said Industrial Estate have not submitted the data w.r.t. quantity of plastic waste collected during source segregation, through waste picker, confiscated during raids and the place for storage of collected waste. It was suggested that in order to discourage the use of plastic carry bags, there is need to increase IEC activities and substitution of plastic carry bags may be encouraged by way of distributing cloth bags among the public.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) All the Municipal Councils shall quantify the quantity of plastic waste collected during raids, source segregation and through waste picker and collected plastic waste shall be stored in a dedicated room to be constructed by these MCs and HSIIDC, IMT, Bawal within 15 days.**
- ii) All the Municipal Councils shall construct dedicated room for storage of plastic waste by 31.8.2020.**

4. Status of Garbage Vulnerable Points identification and removal

It was submitted that Municipal Councils namely Rewari, Bawal and Dharuhera and HSIIDC, IMT, Bawal have identified 27, 23, 4 and 0 garbage vulnerable points (GVPs), respectively. Municipal Council Rewari has removed 21 out of 27 GVPs, MC Bawal has removed 16 out of 23 GVPs, MC Dharuhera removed 3 out of 4 GVPs and no GVP has been identified by HSIIDC, IMT, Bawal.

After detailed discussion on the issue, the Chairman of the Monitoring Committee directed as under:

- i) Municipal Councils Rewari, Bawal and Dharuhera shall remove remaining 6, 7 and 1 GVPs by 31.7.2020.**
- ii) All the Municipal Councils shall convert the places from where the garbage has been removed into sitting places, play grounds, gardens or any other useful purpose and these Municipal Councils shall ensure that in future no solid waste is dumped at these points by the public.**

5. Provisions of compartments in the garbage carrying vehicles and their monitoring through GPS system.

It was informed that total garbage carrying vehicles provided by the Municipal Councils Rewari, Bawal and Dharuhera are 28, 2, and 3 vehicles respectively. No data has been providing w.r.t. number of vehicles available with HSIIDC, IMT, Bawal to lift door-to-door collected garbage. It was further informed that all the vehicles, available with the Municipal Councils are compartmentalized and have been provided with GPS.

The monitoring committee noted the compliance made by the Municipal Councils.

6. Bulk waste generator identification (BWG) and management of solid waste.

The Monitoring Committee was informed as under: -

- Municipal Councils Rewari has identified 65 Bulk waste generators generating solid waste more 100 Kg per day and 52 BWGs generating solid waste more than 20 Kg. per day. Out of these total 117 BWGs, 20 BWGs are processing their wet waste on their own sites.
- Municipal Council Bawal has claimed that 5 BWGs have been identified, out of which 2 are hotels and 3 are marriage palaces. MC has issued notice to the BWGs to start processing of dry and wet waste. Presently, the wet waste is collected by the Piggery Farm and dry waste is collected by the MC.
- Municipal Council Dharuhera has informed that it has identified 45 BWGs, out of which 8 are hotels and 5 are marriage palaces and all these 13 BWGs have been issued notices to start the process of dry and wet waste in their premises. However, presently, all the 13 BWGs are sending their wet waste to Piggery farm and dry waste is collected by the MC.
- HSIIDC, IMT, Bawal has reported that no BWGs exists within the industrial estate.

After detailed deliberation, the Chairman of the Monitoring Committee directed that all the Municipal Councils Rewari, Bawal and Dharuhera and HSIIDC, IMT, Bawal shall issue necessary directions to all the bulk waste generators BWGs to construct compost pits in their premises by 30.9.2020. In order to manage the dry waste, these BWGs shall make agreement with the Municipal Councils to lift the dry waste within 15 days. These Municipal Councils shall get necessary user charges from all these BWGs.

7. Frequency of sweeping in public places and commercial areas and number of wards covered with daily sweeping.

It was reported that all the Municipal Councils namely Rewari, Bawal and Dharuhera and HSIIDC, IMT, Bawal have made arrangements to sweep commercial and residential areas atleast once in day time.

The Chairman of the Monitoring Committee directed that all the Municipal Councils (Rewari, Bawal and Dharuhera) and IMT, Bawal shall ensure that sweeping in public places, commercial areas and residential areas are conducted atleast once in day time and once in night time.

9. Treatment of legacy waste.

It was submitted as under: -

- Municipal Council Rewari has informed that about 60000 MT legacy waste is lying dumped at the dumping site. For processing of the legacy waste, tender has been invited and the same shall be opened on 20.7.2020.
- Municipal Council Bawal and Dharuhera have claimed that for treatment of legacy waste, lying on their dumped sites, shall be treated at the legacy waste dumped site of MC, Rewari and the same has been covered in the tender of Municipal Council, Rewari.
- HSIIDC, IMT, Bawal has claimed that no legacy dumped site exists in the industrial estate.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) All the Municipal Councils namely Rewari, Bawal and Dharuhera shall submit details of the legacy waste lying dumped at the solid waste dumping sites w.r.t. its quantity, area occupied, location, other features and measures taken for the protection of the site within 3 days.**
- ii) The boundary and green belt around the legacy waste dump site shall be provided by each MC namely Rewari, Bawal and Dharuhera by 31.8.2020.**
- iii) Municipal Council Rewari shall complete the tendering process on 20.7.2020 and the work regarding treatment of legacy waste shall be started by 15.8.2020**
- iv) MC Rewari shall ensure that the legacy waste of Municipal Council Bawal and Dharuhera shall also be treated at the same site of MC Rewari for which these MCs (Bawal and Dharuhera) shall make necessary agreement with MC Rewari.**
- v) HSPCB shall collect ground water samples of the area within the legacy waste dumped site and from the surrounding area within 7 days and the analysis results of these samples shall be submitted to the Monitoring Committee within 21 days.**

10. Issuance of challans and collection of fine w.r.t. use of Plastic carry bags and burning and littering of Solid Waste.

The Monitoring Committee was informed that as under: -

- M.C., Rewari has issued 209 challans of the violators using/selling plastic carry bags and fine amounting to Rs. 8 lakh has been collected.
- MC, Bawal has issued 13 challans of the violators using/selling plastic carry bag and fine amounting to Rs. 4100/- has been collected.
- MC, Dharuhera has issued 36 challans to the violators using/selling plastic carry bags and fine amounting to Rs. 21,600/- has been collected.
- No challans have been issued by HSIIDC, IMT, Bawal regarding use/selling of plastic carry bags by the individual/shops.

The Chairman of the Monitoring Committee directed that all the Municipal Councils and HSIIDC, IMT, Bawal shall continue to make surprise inspections w.r.t. use/selling of plastic carry bags and burning & littering of Solid Waste and the violators may be issued challans and fine of suitable amount may be collected from violators.

11. IEC activities in the District and training to the Stakeholders.

It was reported as under: -

- All the Municipal Councils namely Rewari, Bawal and Dharuhera have claimed that these have notified Solid Waste Management Rules, 2016 and the same are displaced on MCs website. With regard to IEC activities, training is imparted through Saksham Yuvas to the citizens for creating awareness and education. Also hoardings, wall painting and posters are displayed at the important locations. Nukkad natak activities are also conducted by MCs for awareness of the citizens.
- HSIIDC, IMT, Bawal has not submitted any report w.r.t. IEC activities and training to the stakeholders regarding management of solid waste.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- **All the Municipal Councils Rewari, Bawal and Dharuhera shall continue to organize more IEC activities w.r.t. source segregation of solid waste, home composting, ill effects of plastic carry bags and effective management of solid waste.**
- **HSIIDC, IMT, Bawal shall also start organize IEC activities w.r.t. source segregation of solid waste, home composting, ill effects of plastic carry bags and effective management of solid waste within 7 days.**

12. On Site composting in parks to manage horticulture waste

It was reported as under: -

- MC, Rewari has claimed that in order to construct compost pits in the parks, tendering process will be completed by 10.8.2020.

- MC Bawal and Dharuhera have reported that tender for construction of compost pits in the parks shall be called shortly
- HSIIDC has claimed that tendering process has been started to manage the horticulture waste

After detailed discussion, the Chairman of the Monitoring Committee directed that Municipal Councils Rewari, Bawal and Dharuhera and HSIIDC, IMT Bawal shall start constructing compost pits in the parks to manage the horticulture wastes by 15.8.2020 and the construction work of these compost pits shall be completed by 30.9.2020.

13. Removal of solid waste from drains/ stretches of River

The Monitoring Committee was informed as under: -

- MC Rewari has claimed that there is no drain/nallah in the area of MC Rewari leading to any river.
- MC Bawal and Dharuhera have reported that after cleaning of drain/nallah, the solid waste is lifted by MC vehicles and disposed of at solid waste dumping sites.
- HSIIDC, IMT Bawal has reported that no such area belongs to it.

After detailed deliberation, the Chairman, Monitoring Committee directed as under:

- i) Deputy Commissioner, Rewari shall hold meeting regarding removal of solid waste from the drains/nallahs carrying sewage and leading to river with the Executive Officer of MCs Rewari, Bawal and Dharuhera, Department of Rural Development, Department of Irrigation and HSPCB within 15 days.**
- ii) The solid waste lying dumped on the banks of drains/ nallahs/ stretches of river within limits of each MC shall be removed by the concerned Municipal Council.**
- iii) The stretches of drains/ nallah/ river outside the limits of each MC shall be identified by the Deptt. of Rural Development, Irrigation and HSPCB within 21-days. Solid waste lying dumped on the banks of the drain/ nallah/ stretches of river falling outside the MC limits shall be removed by the Department of Rural Development and Irrigation within 1½ months.**

3.1.4.2 Management of Bio Medical waste

8. Identification and authorization of the Health Care Facilities in the District.

It was reported that out of 227 Healthcare Facilities identified in the District Rewari, 194 HCFs have valid authorization and 33 HCFs have not applied for authorization under Bio Medical Waste Management Rules, 2016. It was informed that show-cause-notice to all

these 33 HCFs have been issued on 14.7.2020 and these show-cause-notices shall be disposed of by 31.7.2020.

9. Quantity of Bio Medical Waste generation in the District and its management.

It was informed that about 367.24 Kg/day of Bio Medical Waste is generated by HCFs of the District Rewari and the same is collected, transported and treated by the Common Bio Medical Waste Facility namely Biotech Waste Ltd., Sector 37, Gurugram, which is an authorised agency by HSPCB.

10. Provisions of GPS system in the vehicles carrying biomedical waste and status of Bar Code System

It was submitted that the Common Bio Medical Treatment Facility has deployed 3 dedicated vehicles provided with the GPS system for District Rewari to collect, transport and treat bio medical waste of all 227 Healthcare Facilities of the District. It was further submitted that out of 227 HCFs, Bar Code System has already been adopted by 65 Healthcare Facilities and the remaining HCFs shall adopt Bar Code system by 15.8.2020.

11. Status of installation of effluent treatment plants by Healthcare facilities

It was informed that out of total 227 HCFs, falling in District Rewari, 22 Healthcare Facilities have installed ETPs.

12. Monitoring of the Healthcare Facilities and status of agreement made by these facilities with Common Bio Medical Waste Treatment Facilities (CBWFTs)

It was informed that out of 227 Healthcare Facilities, 25 HCFs have been visited during 1.6.2020 to till date. Out of these 25 HCFs, 15 HCFs were found non-compliant under Bio Medical Waste Treatment Rules, 2016 and show cause notices to these HCFs have been issued under the provision of the Bio-Medical Waste Management Rule, 2016.

13. Status of operation of Common Bio Medical Treatment Facility, its performance and treatment of wastewater.

It was reported that no Common Bio Medical Treatment Facility exists in District Rewari, whereas M/s Biotech Waste Ltd., Sector 37, Gurugram is lifting the bio medical waste of all the HCFs of District Rewari. The said facility is being monitored by Regional Office of HSPCB located at Gurugram.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) **Haryana State Pollution Control Board shall decide the show-cause-notices issued to the violating HCFs, which have not applied for authorization under Bio-Medical Waste Management Rules, 2016 by 31.7.2020 and in case no satisfactory reply is submitted by the HCFs or these HCFs do not apply for authorization under the said rules, HSPCB shall impose environmental compensation of suitable amount on these HCFs.**
- ii) **HSPCB shall carry out surprise inspection of the vehicle provided with GPS for effective transportation and disposal of bio-medical waste.**

- iii) **All the healthcare facilities of District Rewari shall install effluent treatment plant by 30.9.2020**
- iv) **HSPCB shall continue to make surprise inspection of the health care facilities w.r.t compliance of the Medical Waste Management Rules, 2016 and action against the violating HCFs shall be taken as per the provision of the said rules.**

3.1.4.3 Control of Water Pollution in District Rewari

i. Status of Sewage Treatment Plants

It was submitted as under:

- 1) 7 STPs of capacity 6.5 MLD, 3 MLD, 9.5 MLD, 16 MLD, 8 MLD, 3 MLD and 5 MLD exist in District Rewari. HSPCB has collected the effluent samples of these STPs and these have been found complying with the norms w.r.t. parameters DO, BOD, COD, TSS, oil & grease and conductivity, whereas, effluent samples have not been analyzed for faecal coliform parameter. It was further submitted that the present capacity of these STPs is 30 MLD, whereas, the discharge of various towns of the District is 24 MLD, as such, the present capacity of STP is adequate to treat the sewage of all the towns of the District. Therefore, there is no gap in the treatment of sewage.
- 2) HSPCB has analyzed the effluent samples of all the STPs and the analysis results of 16 MLD STP indicated that the values of pH, TSS, BOD, COD, Oil and Grease and conductivity were observed as 7.2, 58 mg/l, 18 mg/l, 100 mg/l, 2 mg/l and 1950 $\mu\text{S/cm}$. However, the effluent samples have not been analyzed for faecal coliform parameters.

After detailed discussion, it was directed as under:

- **HSPCB shall submit the data w.r.t. analysis results of various parameters of 07 STPs and comparative statement shall be prepared by comparing the data of the last year with the current period and report be submitted to the Monitoring Committee within 15 days.**
- **The Department of Irrigation shall prepare the irrigation schemes to utilize the treated sewage of 7 STPs by 30.9.2020.**
- **HSPCB shall take legal action against the agency responsible for operating 5 MLD STP, HUDA, Sector 6 Dharuhera, which has not been found compliant w.r.t. TSS and BOD parameters.**
- **All the existing 7 STPs shall be upgraded by adding mechanism in STPs to dose disinfectant to control faecal coliform parameter by 30.9.2020.**

3.1.4.4 Control of Pollution by the industries

The Monitoring Committee was informed that in District Rewari, 147 water polluting industries exist, out of which 146 industries have installed effluent treatment plants to treat their wastewater and 01 industry, which has not installed effluent treatment plant, has been issued closure order as per the provisions of the Water Act, 1974.

After detailed deliberation, the Chairman, Monitoring Committee directed as under: -

- **HSPCB shall continue to monitor all the water polluting industries as per time schedule prescribed by HSPCB/ CPCB.**
- **HSPCB shall identify the industries which are not registered with the Department of Industries or any other registration authority and the list of these industries may be prepared within 1 month. From the list, HSPCB shall identify the industries which are water polluting and status w.r.t. non-installation of ETPs by the industries by prepared and action under the provisions of Water Act, 1974 may be taken accordingly.**

3.1.4.5 Compliance of order dated 1.6.2020 of Hon'ble National Green Tribunal in OA No. 325 of 2015 in the matter of Lt. Col. Col. Sarvadaman Singh Oberoi vs Union of India & Ors

The Chairman of the Monitoring Committee apprised the District level officers about order dated 1.6.2020 of Hon'ble National Green Tribunal in OA No. 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India & Ors, wherein, in para no.6, the Hon'ble NGT has directed regarding harvesting surplus water during excessive rains from any area of catchment by enhancing the capacity of the existing ponds/water bodies and creation of water harvesting structures.

With regard to directions of the Hon'ble NGT, it was submitted that the State of Haryana in the year 2017, it was planned as policy matter to tap the surplus water available during monsoon and supply to *masani barrage* continuously, which was fed continuously with adequate supply of water for recharging of dry basin of barrage and has benefited to 9 villages in terms of rise in water level from 5 feet to 25 feet. Besides, 6 rain water harvesting structures have been constructed in the District and all are functional.

The Chairman of the Monitoring Committee informed that as per the directions of the Hon'ble NGT, such action needs to be coordinated by the District Magistrates in coordination with the Department of Irrigation and Flood Control or other concerned Departments such as Department of Rural Development/Urban Development/Local Bodies/Forests/Revenue etc. The District Magistrate may as far as possible hold a meeting of all the stakeholders for the purpose as per the District Environment Plan or Watershed Plan within one month from today. The District Magistrates may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/water body.

The detailed discussion on the compliance of order dated 1/6/2020 in OA no. 325 of 2015 was held and it was directed as under:

- i) **Deputy Commissioner, Rewari shall hold a meeting with the Deptt. of Irrigation, Deptt. of Rural Development, Deptt. of Urban Development, Deptt. of Local Government, Forests and Revenue within 21-days.**

- ii) **The details with regard to number of existing ponds/ water bodies, their area, capacity, rain fall and flood status in the district, water harvesting structure may be mapped out within 01-month.**

3.1.5 Recommendations made/ directions given by the Monitoring Committee during its meeting with District Level Officers of District Gurugram w.r.t compliance of Solid Waste Management Rules, 2016 and Management of biomedical waste in District Gurugram on 22.07.2020.

3.1.5.1 Municipal Solid Waste Management

At the outset of the meeting, the Commissioner, Municipal Corporation, Gurugram apprised that during the Regional Conference on Environment issues held on 10.1.2020 at Gurugram, it was directed to remove all kinds of solid waste lying dumped along National Highways, State Highways, Major District Roads and Railway Tracks and accordingly, Municipal Corporation, Gurugram took initiative and survey of major garbage points along NH-48, MG Road, old Delhi Road, Faridabad Road and railway tracks entering into Gurugram was conducted and about 80 tons of solid waste along the roads and 17 tons of solid waste along railway line was indentified and after GIS mapping and location of the solid waste dumping sites, the same was removed during special drive from 16.1.2020 and 31.1.2020 and was sent to designated places for their processing. Presently, all the roads and railway tracks are clean and monitoring committee may visit these sites at any time.

It was further informed that National highway Authorities and Railway department have been requested to provide support/assistance to remove the solid waste lying dumped along National Highways and railway tracks but no attention has been paid by these authorities. Even, National Highway authorities have not deposited the collection and transportation charges of C & D waste lifted from the sides of National Highway by the Municipal Corporation, Gurugram despite issuance of letter to the said authority.

The Chairman of the Monitoring Committee appreciated the wonderful job done by the Commissioner, Municipal Corporation, Gurugram and all other officers of the Departments and the Corporation, who contributed their services to clean these roads and railways and it was suggested that the example of such work done by the Municipal Corporation, Gurugram may be highlighted in the various meetings of the Monitoring Committee to apprise the officers of other departments and Municipal Corporations to replicate such works in their areas to keep the roads and railway tracks clean.

Further, the Chairman of the Monitoring Committee directed as under:

- **The authorities of National Highway and department of Railways shall provide necessary support and assistance to the Municipal Corporation, Gurugram to remove the solid waste lying dumped along National Highway and Railway track.**

Thereafter, activity wise agenda was taken up for discussion as under.

8. Status of door-to-door collection and source segregation of solid waste in various wards of the District.

It was reported that in District Gurugram, 1 Municipal Corporation, Gurugram and 4 Municipal Councils namely Farukh Nagar, Haileymandi, Sohna and Pataudi exist. The Municipal Corporation Gurugram and all the 4 Municipal Councils have achieved 100% progress w.r.t. door-to-door collection of solid wastes.

Source segregation of solid waste in these Municipal Councils Farukh Nagar, Haileymandi, Sohna and Pataudi has been achieved to 100%, whereas, Municipal Corporation, Gurugram has achieved about 60% of source segregation.

After detailed discussion, the Chairman of the Monitoring Committee directed that Municipal Corporation, Gurugram shall achieve 100% source segregation of solid waste by 30.9.2020.

9. Treatment of Wet Waste

As per the report submitted by the Municipal Councils namely Farukh Nagar, Hailey Mandi, Sohna and Pataudi, the quantity of treatment of wet waste by MC, Farukh Nagar, Sohna and Pataudi has been mentioned as zero except MC, Hailey Mandi which has mentioned 1.25 TPD of wet waste treated by the Council. However, nothing has been mentioned about the quantity of wet waste generated by these towns and the quantity of wet waste treated by these MCs.

With regard to management of wet waste by the Municipal Corporation, Gurugram, it was informed that presently, about 550 TPD wet waste is generated in the town, out of which 35 TPD is processed through compost pits by 123 Bulk Waste Generators besides the operation of 10 TPD capacity community composting system by the Municipal Corporation. As such, in total 133 TPD wet waste is treated through compost pits. For rest of the wet waste about 417 TPD, the same is sent to the centralized facility at Bandhwari, where the legacy waste is treated.

It was further informed that more than 15000 employees have taken initiative and provided compost pits in their homes to treat wet waste generated by them.

The Commissioner, Municipal Corporation, Gurugram informed that the Corporation is in the process of engaging concessionaire for which the tender shall be called very shortly.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) All the Municipal Councils namely Farukh Nagar, Hailey Mandi, Sohna and Pataudi shall quantify the wet waste generated in the towns, their management and shall construct adequate number of compost pits to manage wet waste of the towns by 31.8.2020.**
- ii) Municipal Corporation, Gurugram shall engage concessionaire within 1 months and the work regarding treatment of wet waste shall be completed by 31.10.2020 and thereafter no wet waste may be sent to the legacy waste dump site located at Bandhwari.**

10. Management of Plastic waste and construction of Material Recovery Facility (MRF)

It was submitted that Municipal Council, Farukh Nagar, Hailey Mandi, Sohna and Pataudi are collecting plastic waste from door-to-door but nothing has been mentioned about the quantity of plastic waste confiscated during raids. Moreover, nothing has been mentioned about the provision of separate storage room for collection of plastic waste.

Municipal Corporation, Gurugram has claimed that large quantity of plastic waste has been confiscated during challans and the Corporation has taken the following steps to process the plastic waste: -

- 20 Km road has been constructed and 400 tones of plastic has been used.
- 1.5 Km walking road has been constructed using 45 tones of plastic waste.
- Initiatives for collection through sanitary staff and rag pickers have been taken by removing littered plastic on road side and about 10 tone plastic wastes has been collected and the waste collectors have been benefited by providing grains to them under CSR activities.
- Municipal Corporation, Gurugram has developed learning centre for waste management and about 10 Ton of plastic waste has been collected.
- About 5000 students and 1000 waste collectors have been trained for waste segregation.
- 04 nos. of plastic bottle collecting machines have been installed for collection of recyclable plastic bottles.

After detailed discussion on the issue, the Chairman of the Monitoring Committee directed as under:

- i) All the Municipal Councils Farukh Nagar, Hailey Mandi, Sohna and Pataudi shall quantify the quantity of plastic waste collected during door to door collection of solid waste, plastic waste confiscated during raids and provide dedicated room for storage of plastic waste by 31.8.2020.**
- ii) Municipal Corporation, Gurugram shall quantify plastic waste collected during door to door collection of solid waste, quantity of plastic waste confiscated during raids and the waste collected by the waste pickers and from plastic bottles collection machines and the same shall be stored at the dedicated room constructed at the site where the Material Recovery Facility (MRF) has been provided.**

11. Status of Garbage Vulnerable Points (GVPs) identification and removal

It was informed that Municipal Councils namely Farukh Nagar, Hailey Mandi, Sohna and Pataudi have identified 2, 8, 14 and 4 garbage vulnerable points (GVPs), respectively, out of which 2 GVPs are yet to be removed by MC Farukh Nagar, whereas, all the other 3 Municipal Councils have removed all the identified GVPs.

After detailed discussion on the issue, the Chairman of the Monitoring Committee directed as under:

- i) Municipal Councils Farukh Nagar shall remove 02 GVPs by 15.8.2020.**
- ii) All the Municipal Councils shall convert the places from where the garbage has been removed into sitting places, play grounds, gardens or any other useful purpose and these Municipal Councils shall ensure that in future no solid waste is dumped at these points by the public.**

12. Provisions of compartments in the garbage carrying vehicles and their monitoring through GPS system.

It was submitted that total garbage carrying vehicles available with the Municipal Councils Farukh Nagar and Pataudi are 6 and 11. No data has been providing w.r.t. number of vehicles available with Hailey Mandi and Sohna to lift door-to-door collected garbage. It was further informed that all the vehicles, available with the Municipal Councils Farukh Nagar and Pataudi have been compartmentalized and provided with GPS.

The Commissioner, Municipal Corporation, Gurugram has informed that 345 motorized vehicles are available with them which are compartmentalized and have been provided with GPS. Besides, 10 dedicated vehicles have been deployed for collection of COVID-19 medical waste from home quarantine.

After detailed discussion on the issue, the Chairman of the Monitoring Committee directed that Municipal Councils Farukh Nagar, Hailey Mandi, Sohna and Pataudi shall ensure that all the garbage carrying vehicles available with them are adequate and are compartmentalized and provided with GPS system.

13. Bulk waste generator identification (BWG) and management of solid waste.

It was stated that Municipal Councils Farukh Nagar, Hailey Mandi, Sohna and Pataudi have identified 18, 5, 24 and 5 Bulk Waste Generators (BWGs) but nothing has been mentioned as to whether these BWGs have constructed compost pits in their premises to manage the wet waste.

Municipal Councils, Gurugram has claimed that 356 Bulk waste generators, generating solid waste more 100 Kg per day, have been identified and notices have been issued to them and some of them have been issued challans for non-compliance. Out of these 356 BWGs, 123 BWGs have started processing wet waste through compost pits. The remaining 233 BWGs are yet to provide compost pits in their premises.

After detailed deliberation, the Chairman of the Monitoring Committee directed as under: -

- i) All the Municipal Councils Farukh Nagar, Hailey Mandi, Sohna and Pataudi shall issue necessary directions to the bulk waste generators identified by them to construct compost pits in their premises to manage wet waste by 30.9.2020. For management of dry waste, these BWGs may be directed to**

make agreement with the Municipal Councils by 31.7.2020 and shall deliver dry waste to the concerned Municipal Councils by giving necessary user charges.

- ii) **Municipal Corporation, Gurugram shall issue directions to all the bulk waste generators identified by them to construct compost pits in their premises to manage wet waste by 30.9.2020. For management of dry waste, these BWGs may be directed to make agreement with the Municipal Corporation by 31.7.2020 and shall deliver dry waste to the Municipal Corporation by giving necessary user charges.**

14. Frequency of sweeping in public places and commercial areas and number of wards covered with daily sweeping.

It was submitted that all the Municipal Councils namely Farukh Nagar, Hailey Mandi, Sohna and Pataudi have made arrangements to sweep commercial, residential areas and public places atleast once in day time.

Municipal Corporation, Gurugram has claimed that sweeping in public and residential area is conducted once in a day time and in commercial places, it is done twice in a day. Besides, 10 sweeping machines have been deployed for night sweeping of the commercial, residential and public places.

After detailed deliberation, the Chairman of the Monitoring Committee directed that all the Municipal Councils (Farukh Nagar, Hailey Mandi, Sohna and Pataudi) and Municipal Corporation, Gurugram shall ensure that sweeping in public places, commercial areas and residential areas is conducted at least once in day time and once in night time.

15. Treatment of legacy waste/Bio remediation of old and abandoned dump sites.

It was submitted as under: -

- Municipal Council Farukh Nagar and Pataudi have claimed that these Councils are in the process of estimating legacy waste and tendering stage, respectively.
- No data w.r.t. total quantity of legacy waste lying dumped at legacy waste dumped site has been provided by any of the Municipal councils (Farukh Nagar, Hailey Mandi, Sohna and Pataudi).
- Municipal Corporation, Gurugram has been informed that about 80000 MT legacy waste has been bio remediated by spraying bio culture and windrows formation. About 20000 MT of bio remediated waste has been segregated, out of which 7000 MT compost and inert have been reused by horticulture department and in filling low lying area at Bandhwari site. 5 trammel machines of capacity 300 TPD each have been installed at site and 2 such machines shall be installed by 31.7.2020 and shall be made operational in the 1st week of August, 2020.

- All the Municipal Councils and Municipal Corporation, Gurugram have claimed that boundary wall and green belt around legacy waste dump site have been provided.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) **All the Municipal Councils namely Farukh Nagar, Hailey Mandi, Sohna and Pataudi and Municipal Corporation, Gurugram shall submit details of the legacy waste lying dumped at the solid waste dumping sites w.r.t. its quantity, area occupied, location, other features and measures taken for the protection of the site within 3 days.**
 - ii) **Municipal Councils, Farukh Nagar, Hailey Mandi, Sohna and Pataudi shall complete the tendering process on 31.8.2020 and the work regarding treatment of legacy waste shall be started by 30.9.2020**
 - vi) **MC Gurugram shall engage private agency/concessionaire for treatment and processing of legacy waste lying dumped at Bandhwari site by 31.8.2020 and the work regarding treatment of legacy waste shall be started by 30.9.2020.**
 - vii) **HSPCB shall collect ground water samples of the area within the legacy waste dump site and from the surrounding area within 7 days and the analysis results of these samples shall be submitted to the Monitoring Committee within 21 days.**
- 16. Issuance of challans and collection of fine w.r.t. use of Plastic carry bags and burning and littering of Solid Waste.**

It was submitted as under: -

- M.C., Farukh Nagar has issued 18 challans for using plastic carry bags and burning and littering of solid wastes.
- 10 challans have been issued w.r.t. use of plastic carry bags and burning and littering of solid wastes MC, Hailey Mandi.
- MC, Pataudi has issued challans amounting to Rs. 27,000/-.
- Municipal Corporation, Gurugram has claimed that the Corporation has issued 292 challans for using plastic carry bags, littering and burning of garbage and C & Waste disposal, out of the total violators, fine amounting to Rs. 23,28,000/- has been collected from 148 violators and there are 144 pending challans from which the fine amounting to Rs.7,73,500/- is yet to be collected.

The Chairman of the Monitoring Committee directed that all the Municipal Councils Farukh Nagar, Hailey Mandi, Sohna and Pataudi and Municipal Corporation, Gurugram shall continue to make surprise inspections w.r.t. use/selling of plastic carry bags and burning & littering of Solid Waste and the violators may be issued challans and fine of suitable amount may be collected from violators.

17. IEC activities in the District and training to the Stakeholders.

It was informed as under: -

- All the Municipal Councils namely Farukh Nagar, Hailey Mandi, Sohna and Pataudi have claimed that they are carrying out IEC activities within MC limits from time to time.
- Municipal Corporation, Gurugram submitted as under:
 - ✓ All the sanitation staff has been provided training on waste management and segregation, the activities like quarterly advertisement, release of newspapers by the concessionaire on quarterly basis for waste segregation and distribution of pamphlets for waste segregation guidance are also carried out.
 - ✓ Training has been imparted to all the workers regarding collection, handling and transportation of COVID waste to the Common Bio-Medical Waste Treatment Facility for its treatment.

After detailed discussion, the Chairman of the Monitoring Committee directed that all the Municipal Councils Farukh Nagar, Hailey Mandi, Sohna and Pataudi and Municipal Corporation, Gurugram shall continue to organize more IEC activities w.r.t. source segregation of solid waste, home composting, ill effects of plastic carry bags and effective management of solid waste.

18. On Site composting in parks to manage horticulture waste

It was informed as under: -

- MC, Farukh Nagar has claimed that there are 06 parks within MC limits.
- MC, Hailey Mandi, Sohna and Pataudi have not submitted any data w.r.t. number of parks within MC limits and construction of compost pits to manage horticulture waste
- Municipal Corporation, Gurugram has informed that out of total 794 parks in the town, 483 parks belong to RWA and remaining 311 are owned by Municipal Corporation, Gurugram. Presently, in 220 parks, compost pits have been constructed.

After detailed discussion, the Chairman of the Monitoring Committee directed as under: -

- i) Municipal Councils Farukh Nagar, Hailey Mandi, Sohna and Pataudi shall provide compost pits in the Parks to manage horticulture wastes by 30.9.2020.**
- ii) Municipal Corporation, Gurugram shall provide compost pits in the remaining 574 parks by 30.9.2020.**

19. Removal of solid waste from drains/ stretches of River

It was submitted as under:

- MC. Farukh Nagar has reported that no drain/nallah connecting to any river exists within MC limits.

- MC Hailey Mandi has also claimed that no drain/nallah connecting to any river exists within MC limits.
- MC, Sohna has informed that there are 2 drains passing through Municipal Council and both these drains are storm water drains.
- MC, Pataudi has submitted that all nallahs/drains are cleaned from time to time.
- Municipal Corporation, Gurugram has claimed that for regular cleaning of all the nallahs, team has been deployed and all the storm water drains have iron mesh for restricting solid waste entering into the drains.

After detailed deliberation, the Chairman, Monitoring Committee directed as under:

- i) **The Deputy Commissioner, Gurugram shall hold meeting regarding removal of solid waste from the drains/nallahs carrying sewage/sullage and leading to river with the Executive Officer of MCs Farukh Nagar, Hailey Mandi, Sohna and Pataudi, Municipal Corporation, Gurugram, Department of Rural Development, Department of Irrigation and HSPCB within 15 days.**
- ii) **The solid waste lying dumped on the banks of drains/ nallahs/ stretches of river within limits of each MC/Corporation shall be removed by the concerned Municipal Council/Corporation within 1½ months.**
- viii) **The stretches of drains/ nallah/ river outside the limits of each MC shall be identified by the Deptt. of Rural Development, Irrigation and HSPCB within 21 days. Solid waste lying dumped on the banks of the drains/ nallahs/ stretches of river falling outside the MC limits shall be removed by the Department of Rural Development and Irrigation within 1½ months.**

3.1.5.2 Management of Bio Medical waste

1. Identification and authorization of the Health Care Facilities in the District.

It was reported that out of 1358 Healthcare Facilities identified in the District Gurugram, 1063 HCFs have valid authorization and 295 HCFs have not applied for authorization under Bio Medical Waste Management Rules, 2016.

2. Quantity of Bio Medical Waste generation in the District and its management.

It was submitted that about 4.524 TPD of Bio Medical Waste is generated by HCFs of the District Gurugram and the same is collected, transported and treated by the Common Bio Medical Waste Facility namely Biotech Waste Ltd., Sector 37, Gurugram, which is an authorized agency by HSPCB.

The Monitoring Committee was informed that Municipal Corporation, Gurugram is also collecting COVID waste from Quarantine centers, Isolation centers and Home quarantine

in separate vehicles and separate schedule is prepared and shared with resident welfare Associations along with advisory letter on waste segregation, collection, storage and handling of contaminated waste and sanitization of the area.

3. Provisions of GPS system in the vehicles carrying biomedical waste and status of Bar Code System.

It was submitted that the Common Biomedical Waste Treatment Facility has deployed dedicated vehicles provided with the GPS system for District Gurugram to collect, transport and treat bio medical waste of all 1358 Healthcare Facilities of the District. It was further submitted that out of 1358 HCFs, Bar Code System has been adopted by 378 Healthcare Facilities and the remaining HCFs shall adopt Bar Code system by 31.8.2020.

4. Status of installation of effluent treatment plants by Healthcare facilities.

It was informed that out of total 1358 HCFs, falling in District Gurugram, 27 Healthcare Facilities have installed ETPs.

5. Monitoring of the Healthcare Facilities and status of agreement made by these facilities with Common Bio Medical Waste Treatment Facilities (CBWFTs)

It was submitted that all the 1358 Healthcare Facilities have made agreement with the Common Bio Medical Waste Treatment Facility for disposal of bio medical waste. No data was submitted w.r.t monitoring of health care facilities by HSPCB.

6. Status of operation of Common Biomedical Waste Treatment Facility, its performance and treatment of wastewater.

It was reported that there is one Common Bio Medical Treatment Facility namely M/s Biotech Waste Ltd., Sector 37, Gurugram exists in District Gurugram and the said facility is being monitored by Regional Office of HSPCB located at Gurugram from time to time.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) **Haryana State Pollution Control Board shall issue show cause notices to HCFs, which are operating without valid authorization of HSPCB under Bio-Medical Waste Management Rules, 2016 by 15.8.2020 and in case no satisfactory reply is submitted by the HCFs or these HCFs do not apply for authorization under the said rules, HSPCB shall impose environmental compensation of suitable amount on these HCFs.**
- ii) **HSPCB shall carry out surprise inspection of the vehicle provided with GPS for effective transportation and disposal of bio-medical waste.**
- iii) **All the healthcare facilities of District Gurugram shall install effluent treatment plant by 30.9.2020.**
- iv) **All the remaining health care facilities shall adopt bar code system by 15.8.2020.**
- v) **HSPCB shall continue to make surprise inspection of the health care facilities w.r.t compliance of the Biomedical Waste Management Rules,**

2016 and action against the violating HCFs shall be taken as per the provision of the said rules.

- vi) HSPCB shall submit the analysis results of the effluent samples of effluent treatment plant and stack emissions samples of incinerator of the Common Bio Medical Waste Treatment Facility of the last sample collected by HSPCB within 10 days.**

3.1.5.3 Compliance of order dated 1.6.2020 of Hon'ble National Green Tribunal in OA No. 325 of 2015 in the matter of Lt. Col. Col. Sarvadaman Singh Oberoi vs Union of India & Ors

The Chairman of the Monitoring Committee apprised the District level officers about order dated 1.6.2020 of Hon'ble National Green Tribunal in OA No. 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India & Ors, wherein, in para no.6, the Hon'ble NGT has directed regarding harvesting surplus water during excessive rains from any area of catchment by enhancing the capacity of the existing ponds/water bodies and creation of water harvesting structures.

It was submitted in the meeting that presently in block Sohna and Pataudi 2 and 1 pond are under construction under MANERGA scheme. 3 Ponds in block Sohna, 2 ponds in Pataudi and 3 ponds in block Faruknagar under Integrated Water Shed Management Program (IWSMP) are under construction. Furthermore, action plan under integrated water shed program in block Faruknagar, Sohna and Pataudi has been prepared for the year 2020-2021. Under this water shed management program, the work on renovation of 3 ponds in 3 villages in block Faruknagar has been completed, whereas, estimates for 8 ponds in 8 villages has been prepared, where the ponds shall be developed for percolation of water and rain water harvesting structures. In block Sohna, there is proposal to renovate ponds/provide check dams/ rain water harvesting structures in 11 villages for which estimates amounting to Rs 46.25 lac have been prepared. For block Pataudi, action plan under integrated water shed management plan has been prepared for 15 villages for providing percolation ponds, renovation of ponds, rain water harvesting structures with an estimated cost of 45.60 lakh.

The Monitoring Committee was of the view that in percolation ponds, where the basic idea is to percolate the water to raise water level of groundwater and in these ponds no contaminated water can be allowed to be percolated and only clean and rain water shall be allowed to percolate underground. Therefore, the concerned agencies shall keep in mind that while constructing percolation ponds, renovation of ponds and rain water harvesting structures, no wastewater or contaminated water may be allowed to enter into ground through these ponds or any other such structure.

Further, the Chairman of the Monitoring Committee informed that as per the directions of the Hon'ble NGT, such action needs to be coordinated by the District Magistrates in coordination with the Department of Irrigation and Flood Control or other concerned Departments such as Department of Rural Development/Urban Development/Local Bodies/Forests/Revenue etc. The District Magistrate may as far as possible hold a meeting of all the stakeholders for the purpose as per the District Environment Plan or

Watershed Plan within one month from today. The District Magistrates may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/water body.

The detailed discussion on the compliance of order dated 1/6/2020 in OA no. 325 of 2015 was held and it was directed as under:

- i) **Deputy Commissioner, Gurugram shall hold a meeting with the Deptt. of Irrigation, Deptt. of Rural Development, Deptt. of Urban Development, Deptt. of Local Government, Forests and Revenue within 21 days.**
- ii) **The details with regard to number of existing ponds/ water bodies, their area, capacity, rain fall and flood status in the district, water harvesting structure may be mapped out within 01 month.**

3.1.6 Recommendations made/ directions given by the Monitoring Committee during its meeting held with State Level Officers w.r.t compliance of Solid Waste Management Rules, 2016, on 02.09.2020

3.1.7 Recommendations made/ directions given by the Monitoring Committee during its meeting with District Level Officers of Urban Local Bodies and other concerned department of State of Haryana in 09 Districts falling under the jurisdiction of 03 Divisional Commissioners (Karnal, Gurugram and Faridabad) with regard to compliance of Solid Waste Management Rules, 2016 (as mentioned in the 10th meeting of State Level Committee), through video conferencing.

During 10th meeting of the State Level Committee held on 05.08.2020, it was observed by the Monitoring Committee that the Department of Urban Local Body needs to design a format for getting detailed information w.r.t compliance of Solid Waste Management Rules, 2016 and the said format has to be finalized in consultation with Monitoring Committee and next meeting of the Committee was proposed to held on 26.08.2020, which was later on postponed to 02.09.2020.

Accordingly, the Department of Urban Local Body designed a format for getting information w.r.t compliance of solid waste Management Rules, 2016 and it was finalized in consultation with Monitoring Committee. The Department of Local Govt. has prepared the information regarding compliance of said Rules, which was presented before the monitoring Committee. The Chairman of the monitoring committee appreciated the efforts made by the Department of local Govt. for preparing exhaustive information on all the points of the format.

Thereafter, the compliance status of Urban Local Bodies falling under 9 Districts of 3 Divisions (Karnal, Gurugram and Faridabad) w.r.t Solid Waste Management Rules, 2016 was taken up for discussion as under.

3.1.7.1 Karnal Division

03 Districts namely Kaithal, Karnal and Panipat fall under the jurisdiction of Karnal Division. The following Municipal Councils (MCs) fall under these Districts.

- i) **District Kaithal:** Kaithal, Cheeka, Pundri, Kalayat and Rajaund.

- ii) **District Karnal:** Assandh, Gharaunda , Karnal, Tarori, Nilokheri, Indri, Nissing.
- iii) **District Panipat:** Panipat, Samalkha.

1. Door to Door Collection of Solid Waste.

It was reported that all the Municipal Councils namely Kaithal, Cheeka, Pundri, Kalayat, Rajaund of District Kaithal, Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri, Nissing of District Karnal and Panipat and Samalkha of District Panipat have achieved 100% progress w.r.t door to door collection of solid waste.

1) Source Segregation of Solid Waste.

It has been mentioned that Municipal Councils Kaithal, Cheeka, Pundri, Kalayat, Rajaund, Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri, Nissing, Panipat and Samalkha have achieved 51-100% progress with regard to Source segregation of solid waste.

The Chairman of the Monitoring Committee took a serious view regarding not achieving 100% progress with regard to source segregation of solid waste by most of the Municipal Councils and directed that all the Municipal Councils of District Kaithal, Karnal and Panipat shall achieve 100% progress w.r.t source segregation of solid waste by 02.10.2020.

2) Placing of Litter Bins in commercial & public places.

It was observed that 44, 40, 150, 20 and 155 litter bins are required to be provided in commercial and public places of Municipal Councils Kaithal, Cheeka, Pundri, Kalayat and Rajaund, respectively. Similarly, 40, 47, 165, 15, 164, 12, 20, 381 and 36 litter bins are required to be provided by MCs Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri, Nissing, Panipat and Samalkha. As per the data supplied by the Municipal Councils, the number of vehicles available with these Municipal Councils is not adequate to manage the solid waste generated in commercial area.

After discussion of the issue, it was the directed by the Monitoring Committee that adequate number of litter bins with proper compartments to store wet and dry waste separately may be provided in all the commercial areas and public places of all the Municipal Councils of these Districts by 02.10.2020.

3) GPS enabled compartmentalized vehicles for collection and transportation of solid waste.

It was submitted as under.

- Municipal Councils: Kaithal, Cheeka, Pundri, Kalayat and Rajaund have provided 14,13,12,15 and 16 vehicles for collection and transportation of solid wastes, out of which 12, 13, 02, 15 and 0 vehicles have been provided with GPS.

- Municipal Councils: Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri and Nissing have provided 7, 18, 175, 13, 9, 6 and 20 vehicles for collection and transportation of solid wastes, out of which 7, 8, 50, 7, 3, 6 and 4 vehicles have been provided with GPS.
- Municipal Councils : Panipat and Samalkha have provided 238 and 9 vehicles for collection and transportation of solid wastes, out of which 80 and 9 vehicles have been provided with GPS.

It was directed by the Monitoring Committee that required number of GPS enabled compartmentalized vehicles may be provided by all the Municipal Councils of three Districts (Kaithal ,Karnal and Panipat) within 01 month.

4) Sweeping in residential, commercial and public places.

As per the data provided by Department of Urban Local Body, it has been observed that sweeping in residential, commercial and public places is carried out once and twice in day time in all the Municipal Councils of District Karnal, Kaithal and Panipat.

The Monitoring Committee noted the compliance and directed that all the Municipal Councils shall continue to sweep residential, commercial and public places twice in day time and once in night time in commercial area and once in day time and once in night time in residential area and public places.

5) Solid waste processing.

a) Dry waste Management.

It was submitted that MCs namely Kaithal, Cheeka, Pundri, Kalayat, Rajaund of District Kaithal, MCs, Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri and Nissing of District Karnal and MCs Panipat and Samalkha of District Panipat generate solid waste as 82, 8, 7, 8, 8 TPD; 8.13, 19, 180, 6.5, 7.5, 7.3, 5.5 TPD and 500, 25 TPD, respectively. The data with regards to dry and wet waste shown by MCs is not matching with the total quantity of solid waste generated by MCs. However, for segregation of dry waste, material recovery facilities are under construction and some are at tendering stage.

It was directed that all the Municipal Councils shall construct material recovery facilities of adequate capacity within 01 month and the segregated dry waste shall be managed in scientific manner.

b) Management of wet waste

All Municipal Councils of 03 Districts have not provided actual data of wet waste generated by these MCs. However, for the management of wet waste, compost pits have been provided by some of the MCs, whereas, no data has been submitted with regard to compost pits constructed by remaining MCs.

After discussion on the issue, it was directed as under.

- All the Municipal Councils of 3 Districts shall assess the total quantity of solid waste, dry waste and wet waste generated per day within 15 days.**
- For processing of wet waste, adequate number of compost pits may be constructed by all the Municipal Councils without any further delay.**

iii) **The Department of Urban Local Body shall prepare detailed plan regarding management of wet waste and dry waste.**

6) Management of C & D waste.

It was submitted as under.

- i) All MCs of 03 Districts generate C & D waste ranging between 0.015 TPD to 1.0 TPD except in case of MC Rajaund and MC Karnal, where the quantity has been mentioned as 5.845 and 25 TPD, respectively.
- ii) All the MCs have identified separate sites for storage of C & D waste and these sites have been notified.

After discussion, it was directed as under.

- i) **All the MCs shall store C & D waste at the identified and notified sites in scientific manner and proper record of the same may be maintained.**
- ii) **All the Municipal Councils shall start the tendering process of C & D waste for its processing by 2.10.2020.**

7) Management of Plastic waste.

It was reported that the some of the MCs namely Kaithal, Cheeka, Pundri, Kalayat, Rajaund and Karnal have registered recyclers. In order to discourage the use of plastic carry bags and single use plastic items, surprise inspections / raids have been conducted by the Municipal Councils and challans have been issued to the violators. But, during surprise inspection, no incidents of burning and littering of solid waste were observed.

After detailed deliberation, it was directed as under.

- i) **All the MCs shall continue to make surprise inspections/ raids on the shops / individual for selling / use of plastic carry bags or single use plastic items and the violators may issued challans and fine of suitable amount may be imposed on the violators.**
- ii) **All the MCs shall allocate a dedicated room either at MRF sites or solid waste dumping site for the storage of plastic waste confiscated during raids, segregation of solid waste and processing of solid waste at legacy waste dump site.**

8) Bulk waste generators (BWGs) identification and processing of solid waste.

As per the data submitted by the MCs, bulk waste generators, generating solid waste between 50-100 kg/day, have been identified. The number of such bulk waste generators in these MCs are 5, 6, 2, 2, 3, 20, 38, 22, 0, 0,11, 14, 40 and 1, respectively. The bulk waste generators in MCs Assand, Gharaunda, Karnal and Indri have made arrangements for processing of solid waste in their premises.

After detailed discussion, it was directed as under.

- **All the bulk waste generators shall construct wet waste processing facilities in their premises within 01 month**

- **The Officers of PPCB and concerned officers of MCs shall make joint inspection of the bulk waste generators to verify as to whether BWGs in MCs Assand, Gharaunda, Karnal and Indri have provided adequate arrangements for processing of wet waste in their premises.**

9) Preventing solid waste from entering into water bodies

The Monitoring Committee was informed that in order to prevent entry of solid into drains/ nallahs /water bodies, wire mesh has been fixed at every joint of drain/nallah. Such steps have been taken in 16, 4, 2, 3, 7, 4, 16, 27, 6 and 4 drains by MCs namely Kaithal, Cheeka, Pundri, Kalayat, Rajaund, Assandh, Gharaunda, Karnal, Indri and Nissing. The remaining MCs (Tarori, Nilokheri, Panipat and Samalkha) should also provide necessary mechanisms in the drains/nallahs to avoid the entry of solid waste within 01 month.

The Monitoring Committee noted the progress and directed as under.

- The remaining MCs Tarori, Nilokheri, Panipat and Samalkha should provide necessary mechanisms in the nallahs/ drains to avoid the entry of solid waste within 01 month.**
- All the Municipal Councils (of district Kaithal, Karnal and Panipat) shall remove solid waste from the banks and inside of the drains/nallahs within 01 month.**

10) Removal of garbage vulnerable points (GVPs)

It was reported that all the GVPs 2, 4, 2, 4, 3, 5, 2, 22,4, 3, 6, 0, 64 and 2 identified by MCs Kaithal, Cheeka, Pundri, Kalayat, Rajaund, Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri, Nissing, Panipat and Samalkha, respectively, have been removed and recovered places have been converted into sitting places by providing benches, reshaping by laying coloured interlocking paver blocks and development of plantation on these vacant places.

The Monitoring Committee noted the compliance.

11) Notification Bye Laws

As per record, all the MCs have notified Bye Laws except MC Nilokheri, who will also notify the same within one month.

12) Legacy waste treatment

The quantity of legacy waste assessed by the MCs Kaithal, Cheeka, Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri, Nissing, Panipat and Samalkha was mentioned as 80000, 18000, 15300, 22939, 71400, 9000, 11000, 3000, 15000, 500000 and 27000 MT, respectively.

Regarding construction of boundary wall and development of plantation, the data was presented as under.

- MCs Kaithal, Cheeka, Karnal and Tarori have provided boundary wall around their legacy waste dump sites.
- MC Karnal has also provided green belt.
- No boundary wall and/or green belt has been constructed/provided by Municipal Councils Pundri, Kalayat, Rajaund, Panipat and Samalkha.
- Estimate for construction of boundary wall and development of green belt has been prepared by Municipal Councils Assandh and Ghraunda
- Construction work of boundary wall and green belt is under progress in case of Municipal council Nilokheri.
- No data has been provided by other Municipal Councils.

With regard to treatment of legacy waste by all the Municipal Councils, it was informed that presently tender for bio remediation of legacy waste has been invited or under progress. In the bio remediation work, treatment of leachate has also been included, therefore, bio remediation work of legacy waste and treatment of leachate shall be started simultaneously.

After detail deliberation on the issue, the Chairman of the Monitoring Committee directed as under:

- i) **The construction work of boundary wall and development of green belt around the legacy waste dump site shall be started by all the Municipal Councils within 15 days.**
- ii) **The work regarding treatment/bio remediation of legacy waste and treatment of leachate shall be started by all Municipal Councils by 2.10.2020.**

13) Onsite composting of horticulture waste in parks and institution

It was submitted that Municipal Councils namely Kaithal, Cheeka, Pundri, Kalayat, Rajaund, Assandh, Gharaunda, Karnal, Tarori, Nilokheri, Indri, Nissing, Panipat and Samalkha have 44, 11, 7, 3, 1, 3, 2, 55, 1, 21, 2, 0, 126 and 1 park within municipal limits. However, compost pits have been provided by these Municipal Councils in the parks are 5, 5, 2, 0, 1, 3, 2, 70, 3, 10, 2, 0, 346 and 2, respectively.

It was directed by the Monitoring Committee that adequate number of compost pits may be provided in the parks by all the 14 Municipal Councils by 2.10.2020.

14) Information, Education and Communication for awareness of the public

It has been reported that awareness activities in the form of information, education and communication are carried out by way of educating the people through placing banners, holdings and displaying of wall painting. Also Regular Munadi, distribution of Pamphlets and advertisement in local newspaper are also conducted.

After detailed discussion, it was directed that all the Municipal Councils shall continue to conduct IEC activities to educate the society about source

segregation of solid waste, home composting, ill effects of plastic waste, burning of solid waste and throwing of solid waste into the drains/nallahs and water bodies etc.

3.1.7.2 Faridabad Division

03 Districts namely Nuh, Faridabad and Palwal fall under the jurisdiction of Faridabad Division. These districts have following Municipal Councils.

- i. **District Nuh:** Tauru, Nuh, Ferozpur Zirka and Punhana
- ii. **District Faridabad:** Faridabad
- iii. **District Palwal:** Hathin, Hodal and Palwal.

The status w.r.t management of solid waste through various activities was submitted as under:

1. Door to Door Collection of Solid Waste

It was reported that Municipal Councils namely Tauru, Nuh, Ferozpur Zirka, Punhana and Hathin have achieved 100% progress w.r.t door to door collection of solid waste. Municipal Corporation Faridabad, MCs Hodal and Palwal have achieved 82%, 25% and 75%, respectively, progress regarding door to door collection of solid waste.

After detail discussion, it was directed that Municipal Corporation Faridabad, MCs Hathin and Palwal shall achieve 100% progress w.r.t door to door collection of solid waste by 2.10.2020.

2. Source Segregation of Solid Waste

It was submitted that Municipal Councils namely Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal have achieved 100%, 100%, 100%, 100%, 17.5%, 100%, 0% and 70% progress w.r.t source segregation of solid waste, respectively.

The Chairman of the Monitoring Committee took a serious view regarding poor progress of source segregation of solid waste by Municipal Corporation Faridabad, Municipal Council Palwal and 0% progress by Municipal Council Hodal and directed as under:

Municipal Corporation Faridabad, Municipal Council Hodal and Municipal Council Palwal shall achieve 100% progress w.r.t source segregation of solid waste by 2.10.2020.

3. Placing of Litter Bins in commercial & public places

It was observed that 12, 10, 10, 5, 107, 10, 0 and 150 litter bins have been installed by Municipal Councils namely Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal against the required number of litter bins as 86, 100, 80, 80, no data, 10, 80 and 150. These bins are twin shaped with green and blue colour and segregated waste is being collected and transported through compartmentalised vehicles to the solid dump site.

After discussion of the issue, it was directed by the Monitoring Committee that adequate number of litter bins with proper compartments to store wet and dry waste separately may be provided in all the commercial areas and public places by all the Municipal Councils of these Districts by 02.10.2020.

4. GPS enabled compartmentalized vehicles for collection and transportation of solid waste.

It was reported as under.

- Municipal Councils : Tauru, Nuh, Ferozpur Zirka and Punhana have 8, 7, 5 and 5 vehicles provided for collection and transportation of solid wastes which have been provided with GPS.
- Municipal Corporation: Faridabad have 285 motorized vehicles, 89 non-motorized vehicle and 103 vehicle for secondary transportation, out of which 388 vehicles have been provided with GPS.
- Municipal Councils : Hathin, Hodal and Palwal have 6, 4 and 20 vehicles provided for collection and transportation of solid wastes, out of which only MC Hodal has provided GPS on 2 vehicles.

After detail discussion on the issue, it was directed as under:

Municipal Corporation Faridabad and Municipal Councils Hathin, Hodal and Palwal shall provide GPS on all the motorized vehicles by 2.10.2020.

5. Sweeping in residential, commercial and public places

It was informed that sweeping in residential, commercial and public places is carried out twice in day time in all the Municipal Councils of District Nuh, Faridabad and Palwal.

The Monitoring Committee noted the compliance and directed that all the Municipal Councils shall continue to sweep residential, commercial and public places twice in day time and once in night time in commercial area and once in day time and once in night time in residential area and public places.

6. Solid waste processing

a) Dry waste Management

It has been observed by the Monitoring Committee that Municipal Councils namely Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal generate 4.59, 3.6, 4.8, 4, 200, 0.5, 6 and 20 TPD of dry waste and for processing of dry waste, material recovery facilities (MRFs) have been provided by Municipal Councils Tauru, nuh and Punhana. Municipal Corporation Faridabad has claimed that about 100 TPD dry waste is channelized through big aggregator of dry waste and is sent for recycling. No MRFs have been provided by Municipal Council Hathin, Hodal and Palwal.

It was directed that all the Municipal Councils shall construct material recovery facilities of adequate capacity within 01 month and the segregated dry waste shall be managed in scientific manner.

b) Management of wet waste

It was informed that Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal generate 6.83, 5.4, 7.2, 6, 400, 3.5, 12 and 34 TPD of wet waste, out of which 0.7, 0.6, 0.7, 0.5, 180, 0, 0 and 0 TPD of wet waste is processed by these Municipal Councils.

The Chairman of the Monitoring Committee took a serious view regarding no progress made by Municipal Council Hathin, Hodal and Palwal regarding processing of wet waste and directed as under:

- i) All the Municipal Councils (Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal) shall construct adequate number of compost pits to manage whole of the wet waste of the Municipal Councils by 2.10.2020.**
- ii) All the Municipal Councils shall maintain proper record about quantity of wet waste processed per day, quantity of compost produced after processing of wet waste and quantity of compost either sold or used as manure in parks.**

7. Management of C & D waste.

It was informed that 0.56, 0.5, 0.5, 0.5, 300, 0.5, 1 and 2.5 TPD of C & D waste is generated by the Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal, respectively. All these Municipal Councils have identified separate site for storage of C & D waste and these sites have been notified. For processing of C & D waste, these Municipal Councils are in the process of tendering and expression of interest except Municipal Councils Hathin, Hodal and Palwal, where no steps have been taken to initiate the process of C & D waste management.

After detailed discussion, the Chairman of the Monitoring Committee directed as under:

- i) Municipal Councils namely Hathin, Hodal and Palwal shall identify and notify suitable sites for storage of C & D waste within 15 days and shall storing C & D waste at the notified sites in scientific manner within 15 days.**
- ii) All the Municipal Councils namely Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal shall start storing C & D waste at the identified and notified sites in scientific manner within 15 days and record of the same may be maintained by all the Municipal Councils.**
- iii) All the Municipal Councils shall start the tendering process of C & D waste for its processing by 2.10.2020.**

8. Management of Plastic waste

It was submitted that in order to prohibit the use of plastic carry bags and single use plastic item and to reduce the quantity of plastic waste, Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal have issued 6, 3, 3, 2, 468, 0, 4 and 5 challans for selling/use of plastic carry bags and fine amounting to Rs 7500, Rs 1500, Rs 1500, Rs 1000, Rs 9000, Rs 2000, Rs 33000, Rs 109800, respectively, has been imposed.

After detailed deliberation, it was directed as under:-

- i) All the MCs shall continue to make surprise inspections/ raids on the shops / individuals for selling / use of plastic carry bags of single use plastic items and the violators may issued challans and fine of suitable amount may be imposed on the violators.**
- ii) All the MCs shall allocate a dedicated room either at MRF sites or solid waste dumping sites for the storage of plastic waste confiscated during raids, segregation of solid waste and processing of solid waste at legacy waste dump site.**

9. Bulk waste generators (BWGs) identification and processing of solid waste

It was reported that Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal have identified 2, 2, 1, 1, 108, 0, 0 and 39, respectively, Bulk Waste Generators.

It has been further mentioned that only 1, 1, 28 and 1 Bulk Waste Generators in Municipal Councils Nuh, Punhana, Faridabad and Palwal, respectively, have provided wet waste processing system in their premises. No steps have been taken by the bulk waste generators existing in other Municipal Councils.

The Chairman of the Monitoring Committee took a serious view regarding no processing of wet waste by any of the bulk waste generators existing in the Municipal Councils Tauru, Ferozpur Zirka, Hathin and Hodal and directed as under:

- i) All the Municipal Councils shall issue notices to all the Bulk Waste Generators within 15 days to construct wet waste processing facilities in their premises within 1 month.**
- ii) For the management of dry waste, these Bulk Waste Generators may be directed to make agreement with concerned Municipal Council for lifting of solid waste with suitable user charges to be paid to the Municipal Council by BWGs within 15 days.**

10. Preventing solid waste from entering into water bodies

It was informed that the drains have been identified and steps have been taken either to provide screen/mesh at the entry point of the drains.

The Monitoring Committee noted the progress and directed as under.

- i) **All the Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal should provide necessary mechanisms in the nallahs/ drains passing through their jurisdiction to avoid the entry of solid waste within 01 month.**
- ii) **All the Municipal Councils shall remove solid waste from the banks and inside of the drains/nallahs within 01 month.**

11. Removal of Garbage Vulnerable Points (GVPs)

It was reported that all the GVPs 5, 14, 12, 3, 60, 3, 6 and 12 identified by Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal, respectively, have been removed and recovered places have been converted into sitting places by providing benches and development of plantation on these vacant places.

The Monitoring Committee noted the compliance.

12. Notification Bye Laws

It was submitted that all the MCs Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal have notified Bye Laws. **The Monitoring Committee noted the compliance.**

13. Legacy waste treatment

The quantity of legacy waste assessed by the Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal was mentioned as 35000, 15367, 14700, 12000, 2500000, 3000, 6000 and 12000 MT, respectively.

Regarding construction of boundary wall and development of green belt around the legacy waste dump site, only Municipal Corporation Faridabad has completed the work, whereas, Municipal Councils Hodal has prepared estimates for construction of boundary wall and the construction work of boundary wall and plantation of trees are under process in case of Municipal Council Palwal. No steps have been taken by Municipal Council Tauru, Nuh, Ferozpur Zirka and Punhana for construction of boundary wall and green belt.

The Chairman of the Monitoring Committee took a serious view regarding no steps taken by Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, and Hathin.

Regarding treatment of legacy waste, it was informed that tender work is under process for bio remediation of solid waste.

After detailed discussion on the issue, it was directed as under:

- i) Municipal Councils namely Tauru, Nuh, Ferozpur Zirka, Punhana, and Hathin shall start constructing boundary wall and development of plantation around legacy waste dump site within 15 days.**
- ii) All the Municipal Councils shall start bio remediation of legacy waste by 2.10.2020.**
- iii) Leachate treatment project should also be covered under the legacy waste treatment project.**

14. Onsite composting of Horticulture waste in parks and institutions

It was reported that Municipal Councils Tauru, Nuh, Ferozpur Zirka, Punhana, Faridabad, Hathin, Hodal and Palwal have 5, 2, 2, 0, 701, 2, 0 and 22 parks within municipal limits. The compost pits provided by these Municipal Councils in the parks are 5, 8, 8, 0, 25, 0, 0 and 0, respectively.

It was directed by the Monitoring Committee that adequate number of compost pits may be provided in the parks by all the 08 Municipal Councils by 2.10.2020.

15. Information, Education and Communication for awareness of the public

It has been reported that awareness activities in the form of information, education and communication are carried out by way of educating the people through placing banners, holdings and displaying of wall painting. Also Regular Munadi, distribution of Pamphlets and advertisement in local newspaper are also conducted.

After detailed discussion, it was directed that all the Municipal Councils shall continue to conduct IEC activities to educate the society about source segregation of solid waste, home composting, ill effects of plastic waste, burning of solid waste and throwing of solid waste into the drains/nallahs and water bodies etc.

16. Additional Point

During the meeting, the Chairman of the Monitoring Committee informed that the Monitoring Committee along with officers of Haryana State Pollution Control Board and Municipal Corporation Faridabad have visited the drains and disposal points of sewage of Municipal Corporation, which contribute their discharge into Gaunchi drain further leading to River Yamuna on 3.3.2020 and 4.3.2020. During visit, it observed that the drain originating from slum areas and passing near Batta Fly Over was found containing lot of plastic waste and other solid waste material. These solid waste almost covered top surface of the drain and the wastewater of the drain was flowing underneath solid waste material.

The photographs showing the plastic waste and other solid waste material floating on the drain are shown as plate-1 and 2.



Plate 1: The photograph showing the plastic waste and other solid waste material floating on the drain effluent



Plate-2: Photograph showing solid waste material floating on the drain effluent

The report on visit to pollution sources in river Yamauna in Faridabad area on 3.3.2020 and 4.3.2020 was sent to the Commissioner, Municipal Corporation Faridabad on 6.3.2020.

The Chairman of the Monitoring Committee desired that Municipal Corporation Faridabad shall submit its response on the visit to the pollution

sources by the Monitoring Committee in river Yamuna in Faridabad area within 15 days.

3.1.7.3. Gurugram Division

Under Gurugram division, there are 03 Districts namely Gurugram, Mahendragarh and Rewari. Under these districts, the following Municipal Councils exist.

- | | | |
|-------------|-------------------------------|---|
| i) | District Gurugram: | Gurugram, Haily Mandi, Pataudi, Sohna and Farrukh Nagar. |
| ii) | District Mahendragarh: | Narnaul, Ateli Mandi, Kanina, Nagal Choudhary and Mahendragarh. |
| iii) | District Rewari: | Bawal, Rewari and Dharuhera. |

The status w.r.t various activities carried out to comply with the Solid Waste Management Rules, 2016 was submitted as under:

1. Door to Door Collection of Solid Waste

It was reported that Municipal Councils namely Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Ateli Mandi, Kanina, Mahendragarh, Bawal, Rewari and Dharuhera have achieved 100% progress w.r.t door to door collection of solid waste. Municipal Council Narnaul and Nagal Choudhary have achieved 70% and 85%, respectively, progress w.r.t door to door collection of solid waste.

The Chairman of the Monitoring Committee took a serious view regarding not achieving 100% progress by Municipal Councils Narnaul and Nagal Choudhary and directed that these Municipal Councils shall achieve 100% door to door collection of solid waste by 02.10.2020.

2. Source Segregation of Solid Waste

It was reported that Municipal Councils namely Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharuhera have achieved 60%, 33%, 10%, 65%, 33%, 2%, 0%, 70%, 15%, 9%, 100%, 65.6% and 100%, respectively, progress w.r.t source segregation of solid waste.

The Chairman of the Monitoring Committee took a serious view regarding not achieving 100% source segregation of solid waste by all the Municipal Councils except Municipal Council Bawal and directed as under:

All the Municipal Councils (Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharuhera) shall achieve 100% progress w.r.t source segregation of solid waste by 2.10.2020.

3. GPS enabled compartmentalized vehicles for collection and transportation of solid waste.

The Monitoring Committee was informed as under:

- Municipal Councils : Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharuhera have provided 402, 9, 11, 10, 8, 33, 2, 7, 1, 13, 6, 28 and 11 vehicles for collection and transportation of solid wastes. Out of these vehicles, Municipal Councils Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharukhera have provided GPS on 402, 5, 11, 10, 0, 20, 0, 0, 0, 1, 3, 28 and 4, respectively, vehicles.

After detailed discussion, the Chairman of the Monitoring Committee directed as under

- i) All the Municipal Councils shall provide adequate number of compartmentalized vehicles for collection and transportation of solid waste within 1 month.**
- ii) All the mechanical vehicles available with all the Municipal Councils shall be provided with GPS within 1 month.**

4. Sweeping in residential, commercial and public places

It was submitted that in all the Municipal Councils sweeping in residential, commercial and public places is carried twice in day time.

The Monitoring Committee noted the compliance and directed that all the Municipal Councils shall continue to sweep commercial area twice in day time and once in night time and in residential areas and public places sweeping may be done once in day and night time.

5. Solid waste processing

a) Dry waste Management

It was informed that Municipal Councils namely Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharuhera generate 1100, 10.25, 8, 60, 6, 28, 1.1, 15, 1.6, 29, 6, 65 and 10 TPD, respectively, solid waste.

The quantity of dry waste generated by these Municipal Councils was mentioned as 450, 4.2, 4, 30, 12, 18, 0.4, 6, 0.7, 17, 3, 32 and 5 TPD. For processing of dry waste, Municipal Councils Narnaul, Rewari and Dharuhera have constructed 1 Material Recovery Facilities each, whereas, 01 Material Recovery Facility each in Haily Mandi, Sohna and Farrukh Nagar is under construction. No steps have been taken to process dry waste by Municipal Council Narnaul, Ateli Mandi, kanina, nagal Chaoudhary, Mahendragarh and Bawal.

The Chairman of the Monitoring Committee took a serious view for not taking any steps for management of dry waste by Municipal Councils Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh and Bawal and directed as under:

All the Municipal Councils Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharukhera shall construct adequate number of Material Recovery Facilities to process dry waste by 2.10.2020.

b) Management of wet waste

It was submitted that Municipal Corporation Gurugram, MCs Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Kanina, Rewari and Dharukhera generate 545.0.50, 0.50, 2, 0.50, 3, 3.5 and 2 TPD respectively, wet waste. Municipal Councils Narnaul, Ateli Mandi, Nagal Choudhary, Mahendragarh, Bawal have not provided wet waste generation data.

For management of the wet waste, Municipal Councils Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharukhera are required to provide 220, 108, 72, 45, 87, 10, 2, 2, 0, 15, 3, 240 and 30 compost pits, against which Municipal Corporation Gurugram, Municipal Council Sohna, Farrukh Nagar, Kanina, Rewari and Dharukhera have constructed 220, 10, 4, 2, 18, and 26, respectively, compost pits.

After detailed discussion, it was directed as under:

- i) Municipal Councils namely Narnaul, Ateli Mandi, Nagal Choudhary, Mahendragarh and Bawal shall quantify the total quantity of wet waste generated by these Municipal Councils within 15 days.**
- ii) All the Municipal Councils shall construct adequate number of compost pits to manage whole of the wet waste of the Municipal Councils by 2.10.2020.**
- iii) All the Municipal Councils shall maintain proper record about quantity of wet waste processed per day and the quantity of compost produced after processing of wet waste and quantity of compost either sold or used in parks as manure.**

6. Management of C & D waste

It was reported that Municipal Councils Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharukhera generate 300, 0.5, 0.35, 7, 0.5, 2, 0.30, 0.20, 0.30, 1, 0.30, 5 and 0.5 TPD C & D waste, respectively. For the storage of C & D waste, all the Municipal Councils have identified sites.

Regarding processing of C & D waste, it was informed that Municipal Corporation Gurugram, Municipal Councils Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Kanina have started processing of C & D waste by using it as filling material in low lying area and Municipal Corporation Gurugram has installed C & D waste processing plant of 300 TPD capacity.

After discussion on the issue, it was directed that remaining Municipal Councils Narnaul, Ateli Mandi, Nangal Choudhary, Mahenderagrah, Bawal, Rewari and Dharuhera shall also start processing C & D waste by 2.10.2020.

7. Management of Plastic waste.

It was submitted that in order to prohibit the use of plastic carry bags and single use plastic item and to reduce the quantity of plastic waste, Municipal Councils Gurugram, Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nangal Choudhary, Mahendragarh, Bawal, Rewari and Dharuhera have issued 531, 8, 20, 11, 35, 13, 0, 0, 0, 0, 4, 279 and 13 challans for selling/use of plastic carry bags and fine amounting to Rs. 41000, Rs 4000, Rs 2000, Rs 5500, Rs 14000, Rs 14300, 0, Rs 8000, Rs 8150, Rs 23150, 0, Rs 3200, Rs 820000 and Rs 650000, respectively, has been imposed.

After detailed deliberation, it was directed as under:-

- i) **All the MCs shall continue to make surprise inspections/ raids on the shops / individual for selling / use of plastic carry bags of single use plastic items and the violators may be issued challans and fine of suitable amount may be imposed on the violators.**
- ii) **All the MCs shall allocate a dedicated room either at MRF sites or solid waste dumping site for the storage of plastic waste confiscated during raids, segregation of solid waste and processing of solid waste at legacy waste dump site.**

8. Bulk waste generators (BWGs) identification and processing of solid waste.

It was submitted that Municipal Corporation Gurugram, Municipal Councils Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharukhera have identified 586, 5, 5, 20, 4, 8, 0, 3, 0, 5, 5, 91, and 8 bulk waste generators, respectively. Out of these bulk waste generators, 123 BWGs in Municipal Corporation Gurugram, 2 in Municipal Council Pataudi, 5 in Municipal Council Sohna, 1 in Farrukh Nagar, 20 in Municipal Council Rewari and 5 in Dharuhera have started processing wet waste in their premises.

After detailed discussion, it was directed as under:

- i) All the bulk waste generators identified by all the Municipal Councils shall construct wet waste processing facilities in their premises within 1 month.**
- ii) For the management of dry waste, these bulk waste generators may be directed to make agreement with concerned Municipal Councils for lifting of solid waste with suitable user charges to be paid to the Municipal Council within 15 days.**

9. Preventing solid waste from entering into water bodies

It was reported that all the Municipal Councils have identified drains/nallahs and wire mesh has been provided at the entry of the drains.

After detailed discussion, it was directed as under:

- i) All the Municipal Councils shall provide necessary mechanism in the nallahs/ drains passing through their jurisdiction to avoid the entry of solid waste into the drains/nallahs within 01 month.**
- ii) All the Municipal Councils shall remove solid waste from the banks and inside of the drains/nallahs within 01 month.**

10. Removal of Garbage Vulnerable Points (GVPs)

It was reported that Municipal Corporations Gurugram, Municipal Councils Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharukhera have identified 44, 5, 4, 10, 2, 7, 3, 4, 6, 6, 7, 25 and 11, respectively, GVPs and all these Garbage Vulnerable Points have been removed and recovered places have been converted into sitting places, parking, parks, playground and development of plantation etc.

The Monitoring Committee noted the compliance.

11. Notification Bye Laws

It was informed that all the Municipal Councils have notified Bye Laws except Municipal Corporation Gurugram, Municipal Councils Haily Mandi, Sohna and Gurugram.

The Monitoring Committee noted the compliance and directed that Municipal Corporation Gurugram, Municipal Council Haily Mandi and Sohna shall notify Bye Laws by 2.10.2020.

12. Legacy waste treatment

The quantity of legacy waste assessed by the Municipal Corporations Gurugram, Municipal Councils Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharuhera

was mentioned as 2700000, 95, 10727, 30000, 18757, 58291, 20000, 4000, 1550, 2800, 10000, 60000 and 10000 MT, respectively.

It was submitted that Municipal Corporation Gurugram has constructed boundary wall and developed green belt around the legacy waste dump site. The construction of boundary wall is under progress in case of Municipal Council Sohna and Narnaul. No work has been done by any other Municipal Councils w.r.t construction of boundary wall and development of green belt.

After detailed discussion, it was directed as under:

- i) All the Municipal Councils shall start construction work of boundary wall and development of green belt within 15 days.**
- ii) The treatment/bio remediation of legacy waste shall be started by all the Municipal Councils by 2.10.2020.**
- iii) Treatment of leachate should be included as part of legacy waste treatment.**

13. Onsite composting of horticulture waste in parks and institution

It was reported that Municipal Corporations Gurugram, Municipal Councils Haily Mandi, Pataudi, Sohna, Farrukh Nagar, Narnaul, Ateli Mandi, Kanina, Nagal Choudhary, Mahendragarh, Bawal, Rewari and Dharukhera have 794, 2, 3, 8, 1, 3, 0, 5, 0, 1, 2, 46 and 26 parks within municipal limits. The compost pits provided by these Municipal Councils in the parks are 220, 0, 7, 5, 4, 0, 0, 2, 0, 0, 2, 18, and 10, respectively.

It was directed by the Monitoring Committee that adequate number of compost pits may be provided in the parks by all the 13 Municipal Councils by 2.10.2020.

14. Information, Education and Communication for awareness of the public

It has been reported that awareness activities in the form of information, education and communication are carried out by way of educating the people through placing banners, holdings and displaying of wall painting. Also Regular Munadi, distribution of Pamphlets and advertisement in local Newspaper are also conducted.

After detailed discussion, it was directed that all the Municipal Councils shall continue to conduct IEC activities to educate the society about source segregation of solid waste, home composting, ill effects of use of plastic carry bags and its waste.

3.1.8

Based on the data supplied by department of Local Government , HSPCB, the report on earlier status, current status and gaps in treatment and management of Solid waste has been prepared, which has been enumerated Table- given below:

Table-: Earlier status, current status and gaps (at present total ULBs 86)

S. no.	Action Points	Activities	Earlier Status as on 31.03.2020	Status during 01.04.2020 to 15.09.2020	Gaps
1	Rule no. 22 of SWM Rules, 2016	a) Identification of sites for SW processing facilities (For Nos. of ULBs)	Haryana has adopted two approaches- 1st approach: Cluster level approach- in which 15 Suitable sites, for setting up of SW processing facilities under 14 clusters based integrated Solid Waste Management (ISWM) approach, have been identified. 2nd approach: Individual ULB level approach, where 35 ULBs have initiated wet waste processing facilities and remaining ULBs are in process. All the ULBs shall ensure the processing of waste at their own level till the finalization of ISWM Cluster.	Haryana has adopted two approaches- 1st approach: Cluster level approach- in which 14 Suitable sites, for setting up of SW processing facilities under 13 (before re-clustering 14) clusters based integrated Solid Waste Management (ISWM) approach, have been identified. 2nd approach: Individual ULB level approach, where 56 ULBs have initiated wet waste processing facilities and remaining ULBs are in process. All the ULBs shall ensure the processing of waste at their own level till the finalization of ISWM Cluster.	31 ULBs have not initiated wet waste processing yet.
2		b) Identification of sites for regional SLF (For Nos. of ULBs)	15 Suitable sites for setting up of Regional SLF under 14 clusters based ISWM approach have been identified	14 Suitable sites for setting up of Regional SLF under 13 clusters based ISWM approach have been identified.	
		c) Procurement of sites for SW processing facilities and SLF (Nos. of ULBs)	13 Suitable sites against requirement of 15 sites for setting up of SW processing facilities and Regional SLF under 14 clusters	13 Suitable sites against requirement of 14 sites for setting up of SW processing facilities and Regional SLF under 13 clusters	

S. no.	Action Points	Activities	Earlier Status as on 31.03.2020	Status during 01.04.2020 to 15.09.2020	Gaps
			based ISWM approach have been procured. As the International Airport is to be proposed near Hisar site therefore Hisar has to identify new site. Site for Jind cluster is under procurement stage.	based ISWM approach have been procured. As the International Airport is to be proposed near Hisar site therefore Hisar has identified new site, Site is under procurement process.	
		d) Segregation of waste at source (percentage of Households)	67% Out of 1540 wards, 1019 wards are doing segregation of waste at source	71.62% Out of 1540 wards, 1103 wards are doing segregation of waste at source	Source segregation has not yet started in 437 wards.
		e) Door to door collection and transportation of segregated waste (percentage of Households)	93% Out of 1540 wards, 1439 wards are doing door to door collection	95.25% Out of 1540 wards, 1467 wards are doing door to door collection	Door to door collection and transportation of segregated waste has not yet started in 73 wards.
		Separate transportation (in Nos. of Tricycles with Compartment and mechanized vehicles)	Out of 3756 vehicles, 3289 vehicles have been compartmentalized	Out of 3756 vehicles, 3368 vehicles have been compartmentalized	
		f) Ensure separate storage of C & D waste (Nos. of ULBs)	79 ULB	79 ULBs have identified separate site for C&D Waste remaining ULBs are using C&D waste for filling low laying areas	8 ULBs
		g) Setting up of SW processing facility	For setting up of common SLF following clearance have been obtained- • EC of two clusters i.e. Panchkula cluster and Sonapat-Panipat cluster has been	For setting up of common SLF following clearance have been obtained- • EC of two clusters i.e. Panchkula cluster and Sonapat-Panipat cluster has been	

S. no.	Action Points	Activities	Earlier Status as on 31.03.2020	Status during 01.04.2020 to 15.09.2020	Gaps
			<p>granted.</p> <ul style="list-style-type: none"> • EC of one cluster i.e. Gurugram and Faridabad cluster is also granted. • TOR is granted for 5 clusters. • TOR Under preparation for 5 Cluster. 	<p>granted.</p> <ul style="list-style-type: none"> • EC of one cluster i.e. Gurugram and Faridabad cluster is also granted. • TOR is granted for 5 clusters. • TOR Under preparation for 5 Cluster. 	
		<p>h) Setting up of common SLF (in Nos. of ULBs)</p>	<p>For setting up of common SLF following clearance have been obtained-</p> <ul style="list-style-type: none"> • EC of two clusters i.e. Panchkula cluster and Sonapat-Panipat cluster has been granted. • EC of one cluster i.e. Gurugram and Faridabad cluster is also granted. • TOR is granted for 5 clusters. • TOR Under preparation for 5 Cluster. 	<p>For setting up of common SLF following clearance have been obtained-</p> <ul style="list-style-type: none"> • EC of two clusters i.e. Panchkula cluster and Sonapat-Panipat cluster has been granted. • EC of one cluster i.e. Gurugram and Faridabad cluster is also granted. • TOR is granted for 5 clusters. • TOR Under preparation for 5 Cluster. 	
		<p>i) Bio-remediation or capping of sanitary landfill sites (Nos. of ULBs)</p>	<ul style="list-style-type: none"> • Rohtak has started remediating their old dump site. • During the bidding process, it is found that technical qualification parameters need revision, accordingly the bidding process was annulled in September 2019. • The Model bidding documents have been prepared again and stand submitted to COSI for approval. After the approval from COSI and 	<p>It is submitted that there is approximate 65.00 Lakh Metric Ton legacy waste is present at the existing dumpsites in Municipalities, out of which 59.89 Lakh MT (92.00% of total quantity of the State) legacy waste is lying at 20 dumpsites in the State.</p>	

S. no.	Action Points	Activities	Earlier Status as on 31.03.2020	Status during 01.04.2020 to 15.09.2020	Gaps
			CCI, then after bidding process will be initiated.		
3	Rule no. 24 of SWM Rules, 2016	Submission of Annual report in form-III, IV & Form-V	As per the rules the last date of submission is 30 th of June. It will be submitted to HSPCB after receiving the reports form designated ULBs	Annual Reports III & IV as per provision of SWM Rules 2016 of all the ULBS, for the Calendar Year 2019 have been submitted to HSPCB vide memo no. XEN/DGULB/2020/2521 dated 30.07.2020	
4	Rule no. 17 of PWM Rules, 2016	Submission of Annual report in form-IV & Form-V	As per the rules the last date of submission is 30 th of June. It will be submitted to HSPCB after receiving the reports form designated ULBs	Annual Reports IV & V as per provision of PWM Rules 2016 of all the ULBS, for the Calendar Year 2019 have been submitted to HSPCB vide memo no. XEN/DGULB/2020/2521 dated 30.07.2020	
5	3 major cities & 3 major towns and atleast 3 Panchayats in every districts should be notified	Selection of model towns and village Panchayats	7 Cities namely Panchkula, Thanesar, Panipat, Karnal, Rohtak, Jind and Fatehabad have already been selected and notified as model towns. The Deptt. of Rural, Development & Panchayat, Haryana vide its letter no. HSSBM-SPM-2018/22495 dated 25.3.2019 has informed that 22 clusters of 152-gram Panchayats (1 cluster from each district) have been formed which will made fully compliant within 6 months.	7 Cities namely Panchkula, Thanesar, Panipat, Karnal, Rohtak, Jind and Fatehabad have already been selected and notified as model towns.	

S. no.	Action Points	Activities	Earlier Status as on 31.03.2020	Status during 01.04.2020 to 15.09.2020	Gaps
6	District level committee (DLC)/special task force(STF) to be constituted in each district	Constitution of DLC/STF (in Nos. of Districts)	There are 22 Districts in Haryana. In all the 22 Districts, DLCs/STF have been constituted and Nodal officers have been appointed to undertake the related activities.	There are 22 Districts in Haryana. In all the 22 Districts, DLCs/STF have been constituted and Nodal officers have been appointed to undertake the related activities.	
7	DC may monitor the status once on two weeks.	Fortnightly Meeting of DC (In Nos. of Districts)	In all the districts, DCs are monitoring the status on monthly basis.	In all the districts, DCs are monitoring the status on monthly basis.	
8	Chief Secretary meetings for monitoring, atleast once in a month	Meeting for monitoring	Chief Secretary of Haryana is reviewing the project on monthly basis.	Chief Secretary of Haryana is reviewing the project on monthly basis.	
9	District magistrate or other officers may be imparted requisite training	Training to officers (in Nos. of ULBs)	Chief Secretary of Haryana State conducted training cum orientation program for all the District Magistrates (DMs), Commissioners, Eos Secretaries and other officers before the constitution of DLCs/STF.	Chief Secretary of Haryana State conducted training cum orientation program for all the District Magistrates (DMs), Commissioners, Eos Secretaries and other officers before the constitution of DLCs/STF. Further, the District wise trainings of staff involved in Waste Management are also being organized.	
10	Information, Education & Communication activities (In Nos. of ULBs)	Public awareness	In all the 86 ULBs, the dedicated teams of Saksham Yuva, Motivators, NGOs, RWAs and other social institutes has been involved. 73,338 events like group meetings,	In all the 87 ULBs, the dedicated teams of Saksham Yuva, Motivators, NGOs, RWAs and other social institutes has been involved. More than 100000 events like group	

S. no.	Action Points	Activities	Earlier Status as on 31.03.2020	Status during 01.04.2020 to 15.09.2020	Gaps
			nookad natak performances, school activities, rally, FM radio program, door to door awareness, training/workshop, publicity through educational and religious institutions have been organized in public awareness campaign.	meetings, nookad natak performances, school activities, rally, FM radio program, door to door awareness, training/workshop, publicity through educational and religious institutions have been organized in public awareness campaign.	
11	Prohibition on burning of waste including plastic waste and littering (Nos. of Challans)		228 Violators have been penalized from the month of Nov to Jan 2020 and penalty amounting to Rs. 1,15,760/- has been collected	112 Violators have been penalized in past 3 month and penalty amounting to Rs. 78000/- has been collected	
12	Prohibition of Plastic Waste (Nos. of Challans)		9587 violators have been penalized from the month of march till now. Penalty amounting to Rs. 1,27,70,305/- has been collected	2023 violators have been penalized from the month of march till now. Penalty amounting to Rs. 23,50,370/- has been collected	
13	User Fee for waste management		User fee for waste management has been notified for all the ULBs.	User fee for waste management has been notified for all the ULBs.	
14	Penalty provisions for violators		Haryana State Model SWM Byelaws prescribing amount of penalty for violators have already been approved by State Government.	Haryana State Model SWM Byelaws prescribing amount of penalty for violators have already been approved by State Government.	
15	Notification of Bye laws		The approved bylaws have been sent and notified in all the ULBs	The approved bylaws have been sent and notified in all the ULBs	
16	Bulk Waste Generators identified and		2148 BWGs identified, out of which 544 BGWs have setup waste processing facility own their own.	1460 BWGs identified, out of which 556 BGWs have setup waste processing facility own their own.	

S. no.	Action Points	Activities	Earlier Status as on 31.03.2020	Status during 01.04.2020 to 15.09.2020	Gaps
	compliance (Nos. of BWGs)				
17	Litter Bins & Waste storage Bins		7112 twin litter bins and waste storage bins have been deployed in all the ULBs.	7178 twin litter bins and waste storage bins have been deployed in all the ULBs.	
18	Public Sweeping (in Nos. of wards)		Night sweeping of the major roads of cities along with the normal day sweeping is being done regularly.	Night sweeping of the major roads of cities along with the normal day sweeping is being done regularly.	
19	Waste Processing (TPD)		At present, 1705 TPD, out of 5385 TPD solid waste is being processed. For wet waste processing, 1896 compost pits have been constructed and 173 compost pits are under construction. 386 MRF facilities have been setup for dry waste segregation and further transporting to the processing units in Delhi and other States.	At present, 1705 TPD, out of 5387 TPD solid waste is being processed. For wet waste processing, 1948 compost pits have been constructed and 1466 park Pits or Horticulture pits are construction. 395 MRF facilities have been setup for dry waste segregation and further transporting to the processing units in Delhi and other States.	
21	C & D Waste (in Nos. of ULBs)		79 sites for C&D waste collection/ deposition have been identified.	79 ULBs have identified separate site for C&D Waste remaining ULBs are using C&D waste for filling low laying areas	
22	Citizen Grievance Redressal (in Nos. of ULBs)		All the ULB	A Swachh Haryana app has also been launched by the State Govt. for online registration of grievance.	
23	Monitoring Mechanism		Along with the central MIS portal, State MIS portal has also been developed to monitor the progress at ULB	Along with the central MIS portal, State MIS portal has also been developed to monitor the progress at ULB	

S. no.	Action Points	Activities	Earlier Status as on 31.03.2020	Status during 01.04.2020 to 15.09.2020	Gaps
			level, District level and State level.	level, District level and State level.	

3.1.9 Conclusion and Recommendations

1. The monitoring committee has held its meetings with district level officers of various districts and State level officers of State of Haryana from time to time to monitor the various activities w.r.t management of solid waste. The monitoring committee held its meetings with district level officers of Distt. Panchkula on 26/6/2020 (pages 3 to 9), Distt. Sirsa on 3/7/2020 (pages: 9 to 15), Distt. Kurukshetra on 9/7/2020 (pages: 15 to 22), Distt. Riwari on 17/7/2020 (pages: 22 to 31), Distt. Gurugram on 22/7/2020 (pages- 31 to 41), district level officers of 9 districts falling under the jurisdiction of 3 Divisional Commissioners (Karnal, Gurgaon & Faridabad) on 2/9/2020 (pages: 42 to 60).

After detailed deliberation on the various issues, the monitoring committee has made recommendations / issued directions to the various departments/ULBs to complete the activities within certain time schedule. The monitoring committee recommends that all the departments/ULBs should take immediate steps to comply with the directions within the time schedule.

The State of Haryana has adopted to approach for management of solid waste:

a) First Approach (Cluster Approach):

The first approach is cluster level approach, in which 15 suitable sites for 14 clusters have been identified. Environmental Clearance (EC) in case of 3 clusters is valid. Environmental Clearance in case of 10 clusters is yet to be obtained by the Deptt. Of Urban Local Bodies from Ministry of Environment & Forest, New Delhi. Non availability of EC in most of the clusters shall hamper the processes of setting up of Municipal Solid Waste Management Plans.

Therefore, the monitoring committee recommends that Department Of Urban Local Bodies and HSPCB should make full efforts to get the environmental clearance for 10 clusters from MOEF & CC timely

b) Second Approach (Individual Level Approach) :

2. Achievement of 100% door to door collection of solid waste.

For the management of solid waste, the State of Haryana has adopted second approach in which management of solid waste is to be done at individual level. There are 1540 wards in the State, out of which door to door collection of solid waste has been achieved in 1467 wards, as such, the %age door to door collections of solid waste has been achieved to 95.25%.

The Monitoring Committee recommends that the Department of Local Govt. should issue directions to all ULBs of the State to door to door collection of solid waste by 31.10.2020.

3. 100% Source segregation of solid waste

In order to transport segregated dry and wet solid waste to the solid waste processing plant / facilities, presently, out of 1540 wards, 1103 wards are doing source segregation of solid waste resulting in achievement of source segregation in all the wards by 71.62%. Presently, source segregation of solid waste has not yet started in 437 wards.

The monitoring recommends that the Department of Urban Local Bodies shall ensure that 100% source segregation of solid waste in the remaining 432 wards shall be started by 31.10.2020. 100% source segregation of solid waste in the State of Haryana should be started in all the wards by 31/10/2020.

4. Collection and transportation of segregated solid waste through GPS enabled vehicles

For collection and transportation of segregated solid waste at solid waste processing plant of all the urban local bodies, 3756 vehicles are required to be provided against which 3368 vehicles have been provided with compartments. However, no data has been provided regarding GPS system to be set up in the vehicles.

The Monitoring Committee recommends that the State of Haryana through its Department of Urban Local Bodies shall provide adequate number of GPS enabled compartmentalized vehicles for collection and transportation of segregated by 30.11.2020.

5. Wet waste processing through compost pits

- i. For processing of 5385 TPD of wet waste, 1705 TPD (31.7%) is being processed in 1948 compost pits. **The Monitoring Committee has taken the matter seriously for processing of very less quantity of wet waste as compared to its generation and recommends that the department of Urban Local Bodies should construct waste processing facilities to manage rest of wet waste by 30.11.2020**
- ii. For processing of horticulture waste of 466 parks, pits for horticulture pits are under construction.

The Monitoring Committee recommends that adequate number of compost pits should be provided in all the parks of the ULBs of the State by 30.11.2020.

6. Bulk Waste generator identification and compliance of SWM Rules, 2016

Bulk waste generators generate significant quantity of waste and these bulk waste generators may make their arrangements within their premises to construct compost pits/wet waste processing system to manage the wet waste.

In the State of Haryana, 1460 bulk waste generators have been identified, out of which only 556 (38%) bulk waste generators have set up wet waste processing facilities on their own which is very less.

The Monitoring Committee recommends that all the ULBs should give directions to the bulk waste generators exist within the jurisdiction of Municipal Council to construct compost pits/wet waste processing facilities to manage wet waste. For the management of dry waste, these bulk waste generators may make agreement with the concerned Municipal Council within 15 days.

7. Sweeping in residential and commercial areas

Data indicate that night sweeping of major roads of cities along with normal day sweeping is being done regularly.

The Monitoring Committee recommends all the ULBs of the State shall ensure that sweeping in residential and commercial shall continued be conducted twice in day time and once in night time.

8. Construction of material recovery facilities to manage dry waste.

For the Management of dry waste, the State of Haryana through the Urban Local Bodies, has provided 395 material recovery facilities.

The Monitoring Committee recommends that the department of Local bodies should provide adequate number of material recovery facilities in all the ULBs for the management of dry waste by 30.11.2020.

9. Plastic waste Management and imposition of fine on burning and littering of solid waste.

It has been observed that 112 violators have been identified in past 03 months and penalty amounting to Rs.7500 to Rs,7800 has been collected.

The Monitoring Committee recommends as under.

- a) **All the ULBs of the State shall continue to make surprise inspection/ raids on individuals/ shops for using/selling of plastic carry bags or single use plastic items and challans to the violators may be issued and fine of suitable amount should be imposed on the violators.**
- b) **All the ULBs shall earmark dedicated room or storage shed of adequate capacity at the Material recovery facilities or legacy waste dump site by 30.11.2020.**
- c) **There should be complete ban on the use /selling of plastic carry bags or single use plastic items in the State of Haryana.**

- 10.** For the management of C&D waste, it has been observed that 79 urban local bodies have identified separate sites for storage of C&D waste. The C& D waste of the remaining ULBs, is presently, being filled in low lying areas.

The Monitoring Committee recommends as under.

a) The remaining ULBs shall identify suitable sites for storage of C & D waste by 31.10.2020.

b) All the ULBs shall initiate the process of processing of C& D . waste.

11. Treatment of legacy waste.

Presently, 65 lac MT of legacy waste is presently is lying dumped at the existing dump sites of MCs, out of which 59.89 lacs MT of total quantity of the solid waste has been assessed and it has been observed that 90% of the total quantity of solid waste is lying dumped at 20 dump sites of the State. The list of these 20 legacy waste dump sites is mentioned as per Table given below.

Table-1: List of 20 MCs where major quantity of legacy waste is lying.

Sr. No.	Name of Municipality	Quantity of legacy waste (In Lakh MT)
1.	Hisar	1.3
2.	Gurugram	27.5
3.	Ambala city	6.00
4.	Panipat	5.00
5.	Sirsa	0.48
6.	Panchkula	3.96
7.	Rohtak	3.95
8.	Bahadurgarh	3.2
9.	Yamunanagar-Jagadhri	1.76
10.	Jind	1.00
11.	Narnaul	0.59
12.	Fatehabad	0.46
13.	Charkhi Dadri	0.26
14.	Gohana	0.42
15.	Kaithal	0.8
16.	Kharkhoda	0.24
17.	Rewari	0.6
18.	Sohna	0.51
19.	Karnal	0.714
20.	Bhiwani	1.15
	Total	59.894

Status of 5 MCs who have started bioremediation of legacy waste out of 20 MCs

Sr. No	Name of MC	Quantity of waste (In Lakh MT)	Status
1.	Gurugram	27.5	Bioremediation of legacy waste has been started.

2.	Rohtak	3.95	Bioremediation of legacy waste has been started.
3.	Hisar	1.3	Bioremediation of legacy waste has been started.
4.	Panchkula	3.96	Bioremediation of legacy waste has been started.
5.	Bahadurgarh	3.2	Bioremediation of legacy waste has been started.
	Total	39.91	

Status of 13 MCs who have started the tendering process for treatment of legacy waste.

Sr. No	Name of MC	Quantity of waste (In Lakh MT)	Status
1.	Ambala	6.00	Work has been allotted to the agency.
2.	Panipat	5.00	Bids have been received and are under evaluation. The tender is likely to be finalized by 15.10.2020.
3.	Yamunanagar	1.76	Bids have been received and rates are under approval.
4.	Bhiwani	1.15	Bids have been received and are under evaluation. The tender is likely to be finalized by 20.10.2020.
5.	Jind	1.00	Bids have been received and rates are under approval.
6.	Kaithal	0.8	Work has been allotted to agency.
7.	Fatehabad	0.46	Bids have been received and are under evaluation. The tender is likely to be finalized by 15.10.2020.
8.	Gohana	0.42	Work has been allotted to the agency.
9.	Mandi Dabwali	0.31	Bids have been received and rates are under approval.
10.	Sirsa	0.48	Bids have been received and rates are under approval.
11.	Rewari	0.60	Bids have been received and are under evaluation. The tender is likely to be finalized by 20.10.2020.
12.	Narnaul	0.58	Bids have been received and are under evaluation. The tender is likely to be finalized by 15.10.2020.
13.	Meham	0.13	Tender has been allotted.
14.	Kharkhoda	0.26	Bids are under evaluation.
	Total	18.69	

- The work on the above 14 sites is likely to be started in the end of October 2020. It is estimated that 60 Lakh Metric Ton of legacy waste (90.71% of the total quantity) will be bio-remediated in these 19 sites.
- For the small quantity of the legacy waste, advisory on Landfill Reclamation issued by Central Public Health and Environmental Engineering Organization (CPHEEO), Ministry of Housing and Urban Affairs Government of India published in June 2020 was also circulated to all the MCs on 17.06.2020 with directions to complete the bioremediation of legacy waste present at their existing dumping sites by engaging Equipment/Machinery on hiring basis.

12. Submission of annual report in Form-III, IV & V:

Deptt. of Urban Local Bodies has submitted that annual reports in Form-III & IV as per provisions of the Solid Waste Management Rules, 2016 of all the ULBs for the calendar year 2019 have been submitted to the HSPCB on 30/7/2020.

13. With regard to annual reports in Form-IV & V as per the provisions of the Plastic Waste Management Rules, 2016, it has been submitted that all the ULBs of the State have submitted these reports to HSPCB accordingly for the calendar year 2019.

14. As per the directions of Hon'ble NGT, 7 cities namely Panchkula, Thanesar, Panipat, Karnal, Rohtak, Jind and Fatehabad have already been selected and notified as Model Towns.

The monitoring committee recommends that in these 7 model towns, the compliance of the Solid Waste Management Rules, 2016, with respect to various activities should be given priority and these should be 100% compliance by 31/10/2020.

15. Regarding sweeping in residential and commercial areas, it has been claimed that sweeping is carried out once in day time and once in night time in commercial areas and only day time in residential areas.

The Monitoring Committee recommends that sweeping in residential and commercial areas may be continued to be carried out twice in day time and once in night time.

16. With regard to Information, Education and communication activities, it is submitted that in all the 87 ULBs, dedicated teams of Saksham Yuva, motivators and RWAs. Group meetings, Nukkar Natak, performance and school activities like FM radio, door to door awareness, trainings / workshops, publicity through educational and religious institutions have been organized in public awareness campaign.

The Monitoring Committee recommends that all the ULBs shall continue to organize IEC activities by creating awareness among the society about source segregation of solid waste, home composting, ill effects of use of plastic carry bags, burning and littering of plastic and other solid waste.

17. In the series of meetings with District level officers and State level Officers, it has been observed by the Monitoring Committee all the ULBs have notified User Fee and Bye Laws.

18. With regard to constitution of Distt. Level Committees (DLCs), it has been informed that in all the 22 Districts, DLCs/STF have been constituted and Nodal officers have been appointed to undertake the related activities. In all these districts, DCs are monitoring the status of solid waste management in the various districts of the State on monthly basis. Also, Chief Secretary of State of Haryana is reviewing the project on solid waste management from time to time.

19. For Citizen Grievance Redressal, system is in place in all the ULBs of the State of Haryana.
20. The Monitoring Committee has observed that Municipal Corporation, Gurugram has taken various steps to manage solid waste by setting up of glass bottle collection center **(Photograph is as per Plate-3)** and converting garbage dumping point or garbage vulnerable point (GVP) into green belt with waste material **(Photograph is as per Plate-4)**.



Plate-3: Photograph showing glass bottle collection center.



Plate-4: Photograph showing converted garbage dumping point or garbage vulnerable point (GVP) into green belt with waste material.

3.2 U.T. Chandigarh

The Monitoring Committee has held its meeting with Municipal Corporation Chandigarh and officers of CPCC and visited the various areas with regard to management of Solid Waste. The Monitoring Committee has also collected the data regarding various steps taken by the Municipal Corporation, Chandigarh and other concerned agencies to manage the Solid Waste and the report is prepared as under:

3.2.1 Recommendations made/ directions given by the Monitoring Committee during its meeting with officers of Municipal Corporation, Chandigarh, CPCC and other concerned department on 25.09.2020 to w.r.t compliance of Solid Waste Management Rules, 2016.

The officers, present in the meeting, were apprised by the Chairman of the Monitoring Committee about the orders of Hon'ble NGT in various cases connected to the matter, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal vide order dated 10.01.2020 in OA No.606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 in Para No.36 has directed that most of the statutory timelines have expired and directions of Hon'ble Supreme Court and the Tribunal to comply Solid Waste Management rules, 2016 remain unexecuted and accordingly, compensation scale is laid down for continued failure after 31.03.2020. The compliance of the rules requires taking of several steps mentioned in Rule 22 (S. No.1 to 10). Any such continued failure will result into liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakh, Rs. 5 Lakh per month per Local Body for population between 5 lakh and 10 lakh and Rs. 1 lakh per other Local Bodies from 1.04.2020 till compliance. If the Local Body is unable to bear financial burden, the liability will of the State Govt. with liberty to take remedial action against erring Local bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. The Hon'ble Tribunal has also directed in para No 31 (ii) that the date of commencement of setting up of STPs is 31.3.2020, failing which compensation amounting to Rs 5 lakh/month/STP by the concerned local bodies/States in terms of order dated 28.8.2019 in OA No. 593/2017 and 6.12.2019 in OA No. 673/2018 w.e.f 1.4.2020 shall be imposed.
- 2) The Hon'ble Tribunal in its order dated 6.12.2019 in OA No. 673 of 2018 (mentioned in order dated 6.12.2019 uploaded on 12.12.2019 in OA No. 916 of 2018) had issued direction that 100% treatment of sewage may be ensured as directed by the Tribunal vide order dated 28.08.2019 in O.A No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of States/UT's will be liable to pay compensation as directed vide order dated 22.08.2019 in case of river Ganga i.e. Rs. 5 lakh per month per drain for default in in-situ remediation and Rs. 5 lakh per STP for default in commencement of setting up of

the STP. The timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed.

3) It was further informed that the Hon'ble Tribunal vide its order dated 21.05.2020 in OA No. 593 of 2017 at Para 8 [47(i) & ii)] has directed as under:

- i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP
- ii) Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.

Further, in para 13 of order dated 21.05.2020 in OA No. 593 of 2017 has directed that as regards non-compliant STPs, further action may be completed by the State PCBs/PCCs and it may be ensured that there is 100% treatment of sewage and till STPs are set up, at least in-situ remediation takes place. However, on account of Corona pandemic which has affected several on-going activities, the timeline of levy of compensation in terms of order dated 28.08.2019 in O.A. No. 593/2017 read with order dated 06.12.2019 in O.A. No. 673/2018, of 01.04.2020 may be read as 01.07.2020 and 01.04.2021 may be read as 01.07.2021. Further reports may be taken by the CPCB from all the State PCBs/PCCs as per the system evolved by the CPCB from time to time.

It was further informed that in the earlier meeting of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, held on 14.1.2020, the various activities of Municipal Corporation, Chandigarh w.r.t. Compliance of Solid Waste Management Rules, 2016 were monitored and accordingly necessary directions were given to the concerned officers of U.T Chandigarh to complete various activities as mentioned in Rule 22 of the said Rules, 2016 in a time bound manner as most of the statutory timelines to comply with the provisions of the said rules have already been expired.

Thereafter, the Monitoring Committee reviewed the various activities as under

3.2.1.1 A) Solid waste Management

The Commissioner, Municipal Corporation Chandigarh apprised the status of various activities w.r.t management of solid waste as under.

1) Door to door Collection of solid waste

Municipal Corporation, Chandigarh has achieved 100 % door to door collection of solid waste.

The Monitoring committee noted the compliance.

2) Source Segregation of solid waste

The segregation of solid waste has achieved 100 % in 24 wards out of total 26 wards and 100 % segregation of solid waste in the remaining 02 wards shall be achieved by 31.10.2020

The Monitoring committee noted the compliance and directed as under.

- **MCC shall achieve 100% source segregation of solid waste in the remaining 2 wards by 31.10.2020**
- **CPCC shall make detailed survey of Chandigarh area within 15 days to confirm 100% source segregation of solid waste in 24 wards and the areas which have not been covered under the source segregation of solid waste. The report to the Monitoring Committee may be submitted by 15.10.2020**
- **CPCC shall also visit all the 26 wards of Chandigarh area in the 1st week of November-2020 to confirm as to whether all the 26 wards have achieved 100% source segregation solid waste and report in this regard be submitted to the Monitoring Committee on 10.11.2020.**

3) Treatment of Wet Waste

In Municipal Corporation Chandigarh, 70-90 TPD wet waste is generated but presently, a compost plant of capacity 300 TPD has been set up at Sector-25 Chandigarh. Besides, one Bio- Methanisation plant of capacity 5 TPD has also been set up at Industrial Area Phase-1 Chandigarh.

The Monitoring Committee observed that the Solid Waste Processing Plant is not working properly and it is processing less quantity of solid waste and some of the quantity of solid waste is sent to the solid waste dumping site and increasing the quantity of waste at legacy waste dump site. Also, lot of solid waste is lying unprocessed at the solid waste processing site. As such, the monitoring Committee directs as under.

- **Solid Waste processing plant may be operated at the optimum capacity so that whole of the current waste of MCC may be processed at the plant. Till than the processing plant is not operated at optimum level, alternative measures may be taken to treat wet waste and processing of dry waste.**

- **MCC shall maintain proper record of the wet waste generated/day, wet waste processed at solid waste processing plant & biomethanisation plant, quantity of compost produced/day and its disposal with regard to its use in the parks as manure or sold in the market. The said record may be submitted to the Monitoring Committee within 15 days.**

4) Management of Plastic Waste

A special team has been constituted to conduct surprise raids on the violators of polythene/ single use plastic items on 18.08.2020. However, no data with regard to surprise inspections/raids has been provided to the Monitoring Committee. It was informed to the Monitoring Committee that the Corporation has started experimental studies to use the shredded plastic waste mixed with bitumen as road construction material and a machinery in this regard has been proposed to set up for shredding of plastic waste, mixing it with bitumen and to use the material for construction of roads. The work in this regard shall be started within 15 days.

It was directed as under:

- MCCs shall continue to make surprise inspections / raids on the individuals/ shops for use/ selling of plastic carry bags or single use plastic items and fine of suitable amount may be imposed on the violators.**
- MCCs shall earmark dedicated room/construct room at MRF site or legacy waste dump site for the storage of plastic waste confiscated during raids, collected during source segregation of solid waste from the households or treatment of legacy waste.**
- MCC shall start operating machine on pilot basis for mixing of shredded plastic waste with bitumen and to prepare the road construction material and the same shall be utilized for road construction in Chandigarh area within 1 month.**

5) Removal of Garbage Vulnerable Points (GVPs)

36 garbage vulnerable points were identified by the Municipal Corporation Chandigarh and all these GVPs have been removed and plantation/ green area have been developed/ Flower pots have been placed at the recovered places.

The Monitoring Committee noted the compliance and directed that MCC shall send the photographs of the sites from where GVPs have been removed within 3 days in the office of the Monitoring Committee. MCC shall also convert the recovered places into sitting places, playgrounds, parks, gardens, green belts or any other useful usage for the public as per convenience at the sites.

6) Providing Compartments and GPS in Garbage Carrying Vehicles

MCC has 35 Tata ACE and 99 other vehicles for door to door collection of solid waste. Besides, it has 50 dumper plaser to use them for transportation of wet and dry waste to the secondary points. The corporation has also proposal to purchase 390 garbage hopper tipper vehicles and purchase order of these vehicles shall be placed by

15.10.2020 and these 390 vehicles shall be made available for collection and transportation of garbage of Chandigarh area by 31.3.2020.

35 Tata Ace and 90 other garbage carrying vehicles have already been provided with GPS. 390 vehicles to be used for door to door collection of solid waste shall also be provided with GPS.

After deliberation on the issue, it was directed as under.

- **Municipal Corporation Chandigarh shall ensure that all the motorised vehicles available with MCC used for collection, transportation and disposal of garbage/solid waste should be provided with GPS.**
- **390 garbage hopper tipper vehicles to be made operational after their purchase shall also be provided with GPS.**
- **CPCC while conducting survey of various wards of Chandigarh area w.r.t effectiveness of source segregation in the wards, shall also visit secondary points maintained by the Corporation for the storage of Solid Waste for further transportation to the solid waste dumping/processing sites and submit report about the shifting of solid waste from the secondary points to the dumping/processing site on the same day of its storage at these secondary points.**

7) Bulk Waste Generators (BWGs) identification and management of solid waste

26 bulk waste generators have been identified and all these BWGs have made compliance with regard to Solid Waste Management Rules, 2016.

The Monitoring Committee noted the compliance and directed as under:

- **CPCC shall visit all these BWGs within 15 days and check as to whether these BWGs have made compliance of Solid Waste Management Rules, 2016 and have provided wet waste processing facility in their premises.**
- **For management of dry waste, these BWGs should make agreement with the MCC for its lifting and disposal at solid waste dumping site in scientific manner giving suitable user charges to the Municipal Corporation. Accordingly, MCC shall issue necessary directions to all the Bulk Waste Generators in this regard.**

8) Sweeping in residential and commercial areas:

MCC has claimed that sweeping in commercial areas and residential areas is carried out twice in day time and once in night time. Besides, the corporation has also purchased 2 new mechanical sweeping machines and these are in working on the roads.

The Monitoring Committee noted the compliance and directed that MCC shall ensure that sweeping in commercial and residential areas twice in day time and once in night time.

9) Status of Material Recovery Facilities (MRFs):

2 material recovery facilities (MRFs) are under construction and the work of 3rd MRF shall be started within 1 week. It has been claimed that these MRFs shall be commissioned and made operational by 28.02.2021.

The Chairman of the Monitoring Committee apprised that the timelines for completion of activities (Sr No 1 to 10) as mentioned in Rule 22 of Solid Waste Management Rules have already been expired and Hon'ble National Green Tribunal may impose environmental compensation of suitable amount for delay on the completion of the activities.

After discussion on the issue, it was directed as under:

MCC shall construct, commission and operate 3 Material Recovery Facilities by 28.02.2020. It is clarified that these timelines have been mentioned by MCC, whereas, the timelines mentioned in the Solid Waste Management Rules, 2016 and directed by Hon'ble National Green Tribunal, have already been expired and Hon'ble Tribunal may impose environmental compensation for delay in completion of the activity.

11) Treatment of Legacy Waste

Municipal Corporation Chandigarh has assessed the quantity of old solid waste lying dumped at solid waste dumping site and it has been estimated as 5 lakh MT, out of which 13000 MT of legacy waste has been processed till date and now with the operation of 3rd line of the bioremediation machinery, the quantity of solid waste being processed daily has been increased and it will be risen to 1680 MT/day within few days and if the machinery continues to operate with the same momentum, whole the legacy waste shall be processed by April, 2021.

It was further explained that during bioremediation of legacy waste, 3 products namely C & D waste, RDF material, Bio- soil are produced. C & D waste is sent to the C & D waste processing plant, whose capacity is 150 TPD and with the increase of operating hours of the machinery, it can process about 300 TPD of C & D waste and from 1600 TPD bioremediated legacy waste, about 250-320 TPD C & D shall be generated and it can be easily handled by the present plant for processing of C & D waste.

For treatment of leachate, being generated from legacy waste dump site, the same shall be sent to plant set up by M/S Jai Parkash Associate Ltd., which has the facility of treatment of leachate or otherwise it can be treated in STP located at Mohali area.

The Monitoring Committee observed that the leachate from the legacy waste dump site is toxic and contains high value of organic parameters; therefore, measured quantity of leachate may be treated in STP without affecting its functioning and performance.

After detailed discussion, it was directed as under:

- i. MCC shall get operate the bioremediation machinery at its optimum capacity to ensure that whole of the legacy waste lying dumped at legacy waste dump site is processed by 7.04.2021.**

- ii. **MCC shall maintain proper record of products (C & D waste, RDF, Bio Soil) recovered from the processing of legacy waste, their processing and further disposal.**
- iii. **CPCC shall send the analysis results of leachate and biosoil generated during processing of solid waste at legacy waste dump site to the Monitoring Committee within 10 days.**

12) Information, Education and Communication (IEC) activities:

Municipal Corporation Chandigarh is conducting IEC activities regularly to make the public aware about the management of solid waste through social media, pamphlets and advertisements.

After discussion on the issue, it was directed as under:

- **MCC shall continue to organize IEC activities by way of bringing awareness among the public/ society about source segregation of solid waste, home composting, ill effects of use of plastic carry bags, single use plastic items and burning and littering of solid waste.**
- **The officer of District Legal Services Authority may be associated for IEC activities. For this purpose, Commissioner, Municipal Corporation, Chandigarh shall hold meeting with District Legal Services authority within 15 days.**

13) Onsite composting in parks to manage horticulture waste.

Municipal Corporation Chandigarh has 1850 parks/green areas, out of which 120 parks/green belts are bigger one and the remaining parks are of small size or in the residential areas. Presently, in order to manage horticulture waste of the parks/green areas, 56 aerobic compost pits have been constructed which cater about 60% of the horticulture waste of parks of Chandigarh and for the processing of remaining 40% horticulture waste is done at solid waste processing plant which has the capacity to take care of said horticulture waste.

After detailed discussion, it was directed as under:

- **CPCC shall visit all the 56 aerobic compost pits provided to process horticulture waste of the parks/green areas and solid waste processing plant within 15 days and assess as to whether 56 aerobic compost pits are adequate to process about 60% of the horticulture waste and whether solid waste processing plant has the capacity to handle remaining 40% of the horticulture waste.**
- **CPCC shall comment as to whether additional aerobic compost pits are required to be provided by MCC to manage horticulture waste of the remaining parks/green areas.**

3.2.1.2 Management of Bio-medical Waste

CPCC reported as under:

- Total healthcare facilities (HCFs) in UT Chandigarh are 900 and all these HCFs have valid authorization under biomedical waste management rules, 2016.
- Biomedical Waste of HCFs of U.T Chandigarh is about 3 TPD and the common biomedical treatment facility, installed at Chandigarh, has capacity to manage biomedical waste of these HCFs.
- All the HCFs have made agreement with CBWTF.
- Biomedical waste of HCFs is lifted after scanning through bar code system installed by 90% of the HCFs and the remaining HCFs shall install bar code system within 2 months.
- For ETPs to be installed by all the HCFs, CPCC has granted time up to 30.09.2020 and CPCC has issued notices to all the bedded HCFs for the installation of ETPs to treat the liquid waste of these HCFs
- All the Government Hospitals are also required to install ETPs by 30.09.2020.
- CPCC is making surprise inspections on random basis and action against the violating HCFs is taken under the provisions of the Biomedical Waste Management Rules, 2016.

After detailed deliberations, the Chairman of the Monitoring Committee directed as under:

- **CPCC shall continue to make surprise inspection of healthcare facilities to check the compliance of BMW Rules, 2016.**
- **All the HCFs shall install effluent treatment plants to treat their wastewater by 31.12.2020.**
- **CPCC shall explore the possibility to get join small hospitals having low discharge for treatment of their wastewater with effluent treatment plants of large hospitals existing in nearby vicinity by giving suitable treatment charges to the large hospitals.**
- **CPCC shall ensure that bar code system should also be adopted by all the remaining HCFs by 15.11.2020.**

3.2.1.3 Compliance of order of Hon'ble National green Tribunal in EA No. 35 of 2019 in OA No. 150 of 2014

The Monitoring Committee informed that necessary report in the matter was submitted to the Hon'ble National Green Tribunal in EA No. 35 of 2019 in OA No. 150 of 2014 and thereafter no communication is available with the Committee. Accordingly, it was directed that CPCC shall apprise the Committee about latest status in the case within 10 days.

3.2.1.4 About solid waste processing plant

It was informed that in light of the decision of the General House of the Corporation, in view of the order dated 12.3.2020 of Hon'ble Session Court, U.T. Chandigarh, MCC has terminated the implementation agreement dated 31.12.2005 made between MCC and

M/S Jai Parkash Associate Ltd., MCC has taken over the possession of MSW plant on 19.6.2020 and MCC will raise the capacity day by day.

MCC has got conducted the detailed study of the machinery installed at Solid Waste Processing Plant from the reputed Institutions/organizations and their recommendations about renovations/up gradation to be made in the existing machinery and after arbitration proceedings are over, necessary renovation/up gradation in the solid waste processing plant shall be made.

The Monitoring Committee directed that Solid waste Processing plant shall be operated at optimum capacity so as to handle the solid waste effectively.

3.2.2 Earlier Status, current status and observations of the Monitoring Committee w.r.t management of solid waste by UT Chandigarh

The earlier status, current status and observations of the Monitoring Committee w.r.t. activities to be carried out by UT Chandigarh to comply with the provisions of Municipal Solid Waste Management Rules, 2016 are submitted in Table given below

Table Earlier status, current status and observations

Action Points and activities	Activities	Status as on (upto 31.03.2020)	Status during 01.04.2020 to 30.09.2020	Gaps/observations of the Monitoring Committee
<p>Rule no. 22 of SWM Rules, 2016</p> <p>a) Identification of sites for SW processing facilities (For Nos. of ULBs)</p>		Complied. Processing Plant set up by M/s Jaiprakash Associates Ltd. at Sector-25 West is already functional.	In light of the decision of the General House of MCC, taken on the basis of Hon'ble NGT order dated 12.02.2020 and the order dated 12.03.2020 of Hon'ble District Court, U.T., Chandigarh. The MCC has terminated the implementation agreement dated 30.12.2005 made between MCC and M/s Jaiprakash Associates Ltd. and has taken over the possession of MSW Plant on 19.06.2020 as M/s JPAL Plant Runner was not processing the MSW in optimum capacity. The MCC will raise its capacity day by day.	The Monitoring Committee has observed that Solid Waste Processing Plant is not working properly and it is processing less quantity of solid waste and some of the quantity of solid waste is sent to the solid waste dumping site and increasing the quantity of waste at legacy waste dump site. Also, lot of solid waste is lying unprocessed at the solid waste processing site.
b) Identification of sites for regional SLF (For Nos. of ULBs)		SLF has already been developed in the existing landfill site at DaduMajra.	SLF has already been developed in the existing landfill site at DaduMajra.	-

c) Procurement of sites for SW processing facilities and SLF (Nos. of ULBs)		Already done	Already done	-
d) Segregation of waste at source (percentage of Households)		As informed by Municipal Corporation, Chandigarh, segregation of waste at source has started in 24 wards, 92.3 % of the area has been covered.	The work of segregation of waste is being done in 24 nos. wards out of 26 wards in the city. There are only 2 nos. wards i.e 23 & 25 in which problem of segregation of waste is being faced due to lower strata of society and high density of population. Regular awareness is being conducted in these 2 nos. wards and 100% segregation will be achieved probably by October 2020.	The segregation of solid waste has achieved 100 % in 24 wards out of total 26 wards and 100 % segregation of solid waste in the remaining 02 wards shall be achieved by 31.10.2020
e) Door to door collection and transportation of segregated waste (percentage of Households)		100% door to door collection in all 26 wards. Segregation is being done in 24 wards	100% door to door collection in all 26 wards and 100% segregation will be achieved probably by October 2020.	100% door to door collection in all 26 wards of the Corporation has been achieved.

<p>Separate transportation (in Nos. of Tricycles with Compartment and mechanized vehicles)</p>		<p>A total number of 134 mechanized vehicles with GPS are deployed. In addition to this 1103 Nos. compartmentalized tricycles has also been deployed.</p>	<p>A total number of 134 Compartmentalized vehicles with GPS are deployed. In addition to this 1103 Nos. compartmentalized tricycles has also been deployed.</p>	<p>MCC has 35 Tata ACE and 99 other vehicles for door to door collection of solid waste. Besides, it has 50 dumper plaser to use them for transportation of wet and dry waste to the secondary points. The corporation has also proposal to purchase 390 garbage hopper tipper vehicles and purchase order of these vehicles shall be placed by 15.10.2020 and these 390 vehicles shall be made available for collection and transportation of garbage of Chandigarh area by 31.3.2020.</p> <p>35 Tata Ace and 90 other garbage carrying vehicles have already been provided with GPS. 390 vehicles to be used for door to door collection of solid waste shall also be provided with GPS.</p>
<p>f) Ensure separate storage of C & D waste (Nos. of ULBs)</p>		<p>C&D waste is taken to the C&D waste processing plant which is operational at Phase-1, Chandigarh. A facility for lifting of C&D waste by charging Rs.1000/- per truck per trip is also available.</p>	<p>C&D waste is taken to the C&D waste processing plant which is operational at Phase-1, Chandigarh. A facility for lifting of C&D waste by charging Rs.1000/- per truck per trip is also available.</p>	<p>C&D waste is taken to the C&D waste processing plant which is operational at Phase-1</p>

<p>g) Setting up of SW processing facility</p>		<p>Already done As at Sr. No. 1 above</p>	<p>Already done As at Sr. No. 1 above</p>	<p>The Monitoring Committee has observed that Solid Waste Processing Plant is not working properly and efficiently and some of the quantity of solid waste is sent to the solid waste dumping site and increasing the quantity of waste at legacy waste dump site. Also, lot of solid waste is lying unprocessed at the solid waste processing site.</p>
<p>h) Setting up of common SLF (in Nos. of ULBs)</p>		<p>Already done As at Sr. No. 2 (b) above</p>	<p>Already done As at Sr. No. 2 (b) above</p>	
<p>i) Bio-remediation or capping of sanitary landfill sites (Nos. of ULBs)</p>		<p>Chandigarh Smart City Limited has allotted the work of Bio-remediation of legacy waste to M/s SMS Ltd. and the work has already started.</p>	<p>Chandigarh Smart City Limited has allotted the work of Bio-remediation of legacy waste to M/s SMS Ltd. and the work has already started.</p>	<p>Municipal Corporation Chandigarh has claimed that it has assessed the quantity of old solid waste lying dumped at solid waste dumping site and it has been estimated as 5 lakh MT, out of which 13000 MT of legacy waste has been processed till date and now with the operation of 3rd line of the bioremediation machinery, the quantity of solid waste being processed daily has been increased and it will be risen to 1680 MT/day within few days and if the machinery continues to operate with the same momentum, whole the legacy waste shall be processed by April, 2021.</p>

Rule no. 24 of SWM Rules, 2016	Submission Annual report in form-III, IV & Form-V	Annual Report in form IV was submitted by MCC to CPCC and further CPCC submitted the complied report in Form V to CPCB.	Annual Report in form IV has already been submitted by MCC.	Therefore, the Monitoring Committee has directed that MCC shall get operate the bioremediation machinery at its optimum capacity to ensure that whole of the legacy waste lying dumped at legacy waste dump site is processed by 7.04.2021
Rule no. 17 of PWM Rules, 2016	Submission Annual report in form-IV & Form-V	Annual Report in form IV was submitted by MCC to CPCC and further CPCC submitted the complied report in Form V to CPCB.	Annual Report in form IV has already been submitted by MCC.	CPCC shall further process the Annual Report submitted in form IV.
3 major cities & 3 major towns and atleast 3 Panchayats in every districts should be notified	Selection of model towns and village Panchayats	Not done yet	Only Municipal Corporation Chandigarh.	Only Municipal Corporation Chandigarh.
District level committee (DLC)/special task force(STF) to be constituted in each district	Constitution of DLC/STF (in Nos. of Districts)	As per the Directions of Hon'ble NGT dated 16.01.2019 in O.A. No. 606/ 2018, State Level Committee and District Level Task Force has been constituted vide order dated 13.02.2019.	Already constructed	DLC/STF Already constructed
DC may monitor the status once on two weeks.	Fortnightly Meeting of DC (In Nos. of Districts)	Monthly meetings are being conducted as per the Directions of Hon'ble NGT dated 16.01.2019 in O.A. No. 606/ 2018	CPCC shall ensure about monthly meeting at Deputy Commissioner level.	CPCC shall ensure about monthly meeting at Deputy Commissioner level.
Chief Secretary meetings for monitoring, atleast once in a month	Meeting for monitoring	Regular meetings are being conducted under the Chairmanship of Adviser to the Administrator as per the Directions of Hon'ble NGT dated 16.01.2019 in O.A. No. 606/ 2018	CPCC shall ensure that regular meeting under the Chairmanship of Adviser to HE Governor of Punjab & Haryana are held.	CPCC shall ensure that regular meeting under the Chairmanship of Adviser to HE Governor of Punjab & Haryana are held.
District magistrate or other officers may be imparted requisite training	Training to officers (in Nos. of ULBs)	Regular "Capacity Building" of officers is being done.	-	-

Information, Education & Communication activities (In Nos. of ULBs)	Public awareness	Public awareness in the form of Nukkar Natak, Campaigning, Rallies are already being done.	Municipal Corporation Chandigarh is conducting IEC activities regularly to make the public aware about the management of solid waste through social media, pamphlets and advertisements.	Municipal Corporation Chandigarh is conducting IEC activities regularly to make the public aware about the management of solid waste through social media, pamphlets and advertisements.
Prohibition on burning of waste including plastic waste and littering (Nos. of Challans)	The defaulters are being challaned for littering, burning and not complying the MSW Rules, 2016.	903challans have been issued against the violators during the period January, 2020 to March, 2020.	170 polythene challans have been issued against the violators during the period of April 2020 to 15 th September 2020. & 1667 Nos. of Sanitation Challans have been issued against the violators during the period of April 2020 to 15 th September 2020.	MCC shall continue to make surprise inspections/raids on individuals/ shops for using/selling of plastic carry bags or single use plastic items or burning or littering of solid waste

3.2.3 Conclusions and recommendations:

1. For processing of solid waste of Chandigarh area, a solid waste processing plant had been set up by M/s Jaiparkash Associates Ltd., Sector-25, Chandigarh. However, in view of the decision of the general house of Municipal Corporation Chandigarh (MCC) based on the order dated 12.2.2020 of Hon'ble National Green Tribunal and order dated 12.3.2020 of Hon'ble District Court, UT Chandigarh, MCC has terminated the implementation agreement dated 30.11.2005 made between MCC and Jaiparkash Associate Ltd. and has taken over the possession of solid waste processing plant on 19.6.2020. Now Municipal Corporation Chandigarh has claimed that the Corporation is committed to raise the capacity of the plant day by day.

The Monitoring Committee has observed that Solid Waste Processing Plant is not working properly and efficiently and some of the quantity of solid waste is sent to the solid waste dumping site and increasing the quantity of waste at legacy waste dump site. Also, lot of solid waste is lying unprocessed at the solid waste processing site.

2. For the scientific disposal of inert material generated from processing of legacy waste and from the current waste, it has been claimed that sanitary land fill has been developed in the existing land fill site at Dadu Majra. However, as per the discussion held with the officers of Municipal Corporation Chandigarh, out of total 05 Lakh MT of solid waste lying dumped at legacy waste dumped site, only 13000 MT of solid waste has been processed so far. Municipal Corporation Chandigarh has committed that the whole of the legacy waste shall be treated and bio remediated by April, 2021 as third

line of bio remediation machinery has been put into operation and the quantity of solid waste being processed daily has been increased and it will be risen to 1680 TPD within few days and if the machinery continues to operate with same momentum, whole of the legacy waste shall be treated by April, 2021.

3. During bio remediation of legacy waste, 3 products namely C&D waste, RDF material and bio soil is produced. C&D waste is sent to C&D processing plant whose capacity is 150 TPD and with the increase of operating over the machinery, it can process 300 TPD of waste and from 1650 TPD bio remediated legacy waste, about 250-320 TPD, C&D waste shall be generated which it can be easily handled by the present plant for processing of C&D waste as committed by Municipal Corporation, Chandigarh.
4. For treatment of leachate, generated from the legacy waste dump site, MCC informed that the same shall be sent to the solid waste processing plant, which has the facility of treatment of leachate or otherwise it can be treated in STP located in Mohali area.

The Monitoring Committee observed that leachate from the legacy waste dumped site is toxic and contain high value of organic parameter, therefore, measure quantity of leachate may be treated in STP without affecting functioning and performance of SEWAGE TREATMENT PLANT or otherwise MCC should install separate effluent treatment plant for treatment of leachate.

Therefore Monitoring Committee recommends as under:

- iv. **MCC shall get operate the bioremediation machinery at its optimum capacity to ensure that whole of the legacy waste lying dumped at legacy waste dump site is processed by 7.04.2021.**
 - v. **MCC shall maintain proper record of products (C & D waste, RDF, Bio Soil) recovered from the processing of legacy waste, their processing and further disposal.**
 - vi. **CPCC shall send the analysis results of leachate and biosoil generated during processing of solid waste at legacy waste dump site to the Monitoring Committee within 10 days.**
5. Municipal Corporation Chandigarh have achieved 100% door to door collection of solid waste, whereas, source segregation of solid waste, has achieved to 100% in 24 wards out of 26 wards and 100% source segregation of solid waste in the remaining 2 wards have to achieved by 31.10.2020.

The Monitoring Committee recommends as under:

- i. **MCC shall achieve 100% source segregation of solid waste in the remaining 2 wards by 31.10.2020**
- ii. **CPCC shall make detailed survey of Chandigarh area within 15 days to confirm 100% source segregation of solid waste in 24 wards and the areas which have not been covered under the source segregation of solid waste. The report to the Monitoring Committee may be submitted by 15.10.2020**

- iii. **CPCC shall also visit all the 26 wards of Chandigarh area in the 1st week of November, 2020 to confirm as to whether all the 26 wards have achieved 100% source segregation solid waste and report in this regard be submitted to the Monitoring Committee on 10.11.2020.**
6. In Municipal Corporation Chandigarh, generates 70-90 TPD wet waste and presently, a compost plant of capacity 300 TPD has been set up at Sector-25 Chandigarh. Besides, one Bio- methanisation plant of capacity 5 TPD has also been set up at Industrial Area Phase-1 Chandigarh but there are being operated at low capacity.

Recommendations of the Monitoring Committee are as under:

- i. **Solid Waste processing plant installed at Sector 25, Chandigarh may be operated at the optimum capacity so that whole of the current waste of MCC may be processed at the plant. Till then, the processing plant is not operated at optimum level, alternative measures may be taken to treat wet waste and processing of dry waste.**
 - ii. **MCC shall maintain proper record of the wet waste generated/day, wet waste processed at solid waste processing plant & biomethanisation plant, quantity of compost produced/day and its disposal with regard to its use in the parks as manure or sold in the market. The said record may be submitted to the Monitoring Committee within 15 days.**
7. For management of plastic waste, special team has been constituted to conduct surprise raids on the violators of polythene/ single use plastic items on 18.08.2020. However, no data with regard to surprise inspections/raids has been provided to the Monitoring Committee. It was informed to the Monitoring Committee that the Corporation has started experimental studies to use the shredded plastic waste mixed with bitumen as road construction material and a machinery in this regard has been proposed to set up for shredding of plastic waste, mixing it with bitumen and to use the material for construction of roads. The work in this regard shall be started within 15 days.

Therefore, Monitoring Committee recommends as under:

- **MCCs shall continue to make surprise inspections / raids on the individuals/ shops for use/ selling of plastic carry bags or single use plastic items and fine of suitable amount may be imposed on the violators.**
- **MCCs shall earmark dedicated room/construct room at MRF site or legacy waste dump site for the storage of plastic waste confiscated during raids, collected during source segregation of solid waste from the house holds or treatment of legacy waste.**
- **MCC shall start operating machine on pilot basis for mixing of shredded plastic waste with bitumen and to prepare the road construction**

material and the same shall be utilized for road construction in Chandigarh area within 1 month.

8. Municipal Corporation Chandigarh has identified 36 Garbage Vulnerable Points and these Garbage Vulnerable Points have been removed. The Monitoring Committee observed that the vacant places after the removal of Garbage Vulnerable Points should be converted into sitting place, playground, parks, gardens, green belts or any other useful usage for the public as per the convenience at the sites.

The Monitoring Committee recommends that in order to avoid the public to throw solid waste at vulnerable points, these points should be converted into useful usage like sitting place, playground, parks, gardens, green belts or any other useful usage for the public as per the convenience at the sites.

9. In order to carry door to door collected and segregated solid waste, Municipal Corporation Chandigarh has deployed 134 compartmentalized and GPS enabled vehicles. Besides, the Corporation has 1103 compartmentalized tricycle. The corporation has also proposal to purchase 390 garbage hopper tipper vehicles for which purchase order has been placed on 15.10.2020 and these 390 vehicles shall be made available for collection and transportation of garbage of Chandigarh area by 31.3.2020 and these 390 vehicles shall also be provided with GPS system.

The Monitoring Committee recommends as under:

- i. **Municipal Corporation Chandigarh shall ensure that all the motorised vehicles available with MCC used for collection, transportation and disposal of garbage/solid waste should be provided with GPS.**
 - ii. **390 garbage hopper tipper vehicles to be made operational after their purchase shall also be provided with GPS.**
 - iii. **CPCC while conducting survey of various wards of Chandigarh area w.r.t effectiveness of source segregation in the wards, shall also visit secondary points maintained by the Corporation for the storage of Solid Waste for further transportation to the solid waste dumping/processing sites and submit report about the shifting of solid waste from the secondary points to the dumping/processing site on the same day of its storage at these secondary points.**
10. Municipal Corporation Chandigarh has identified 26 Bulk Waste Generators and all these Bulk Waste Generators have been made compliance w.r.t Solid Waste Management Rules, 2016.

The Monitoring Committee observed that there is need to check the Bulk Waste Generators about the compliance of the Solid Waste Management Rules, 2016 by them and accordingly recommends as under:

- **CPCC shall visit all these BWGs within 15 days and check as to whether these BWGs have made compliance of Solid Waste Management Rules,**

2016 and have provided wet waste processing facility in their premises.

- **For management of dry waste, these BWGs should make agreement with the MCC for its lifting and disposal at solid waste dumping site in scientific manner giving suitable user charges to the Municipal Corporation. Accordingly, MCC shall issue necessary directions to all the Bulk Waste Generators in this regard.**

11. Sweeping in commercial area and residential area is carried out twice in day time and once in night time. The Municipal Corporation has also purchased 2 new mechanical sweeping machines and these are in working on the roads.

The Monitoring Committee recommends that MCC shall ensure that sweeping in commercial and residential areas twice in day time and once in night time.

12. For the management of dry waste, Municipal Corporation has setup 02 Material Recovery Facilities, whereas, the work of 3rd MRF shall be started within one week and it shall be commissioned and made operational by 28.2.2021.

It has been clarified by the Monitoring Committee that the timelines for completion of activities (Sr No 1 to 10) as mentioned in Rule 22 of Solid Waste Management Rules have already been expired and Hon'ble National Green Tribunal may impose environmental compensation of suitable amount for delay on the completion of the activities.

MCC shall construct, commission and operate 3 Material Recovery Facilities by 28.02.2020. It is clarified that these timelines have been mentioned by MCC, whereas, the timelines mentioned in the Solid Waste Management Rules, 2016 and directed by Hon'ble National Green Tribunal, have already been expired and Hon'ble Tribunal may impose environmental compensation for delay in completion of the activity

13. For the treatment of legacy waste, as first step, Municipal Corporation Chandigarh has assessed the quantity of old solid waste lying dumped at solid waste dumping site and it has been estimated as 5 Lakh MT, out of which 13000 MT of legacy waste has been processed till date and now with the operation of 3rd line of the bioremediation machinery, the quantity of solid waste being processed daily has been increased and it will be risen to 1680 MT/day within few days and if the machinery continues to operate with the same momentum, whole the legacy waste shall be processed by April, 2021.

It was further explained that during bioremediation of legacy waste, 3 products namely C & D waste, RDF material, Bio- soil are produced. C & D waste is sent to the C & D waste processing plant, whose capacity is 150 TPD and with the increase of operating hours of the machinery, it can process about 300 TPD of C & D waste and from 1600 TPD bioremediated legacy waste, about 250-320 TPD C & D shall be generated and it can be easily handled by the present plant for processing of C & D waste.

For treatment of leachate, being generated from legacy waste dump site, the same shall be sent to plant set up by M/S Jai Parkash Associate Ltd., which has the facility of treatment of leachate or otherwise it can be treated in STP located at Mohali area.

The Monitoring Committee observed that the leachate from the legacy waste dump site is toxic and contains high value of organic parameters; therefore, measured quantity of leachate may be treated in STP without affecting its functioning and performance.

The Monitoring Committee recommends as under:

- i. MCC shall get operate the bioremediation machinery at its optimum capacity to ensure that whole of the legacy waste lying dumped at legacy waste dump site is processed by 7.04.2021.**
- ii. MCC shall maintain proper record of products (C & D waste, RDF, Bio Soil) recovered from the processing of legacy waste, their processing and further disposal.**
- iii. CPCC shall send the analysis results of leachate and biosoil generated during processing of solid waste at legacy waste dump site to the Monitoring Committee within 10 days.**

14. Onsite composting in parks to manage horticulture waste

Municipal Corporation Chandigarh has 1850 parks/green areas, out of which 120 parks/green belts are bigger one and the remaining parks are of small size or in the residential areas. Presently, in order to manage horticulture waste of the parks/green areas, 56 aerobic compost pits have been constructed which cater about 60% of the horticulture waste of parks of Chandigarh and for the processing of remaining 40% horticulture waste is done at solid waste processing plant which has the capacity to take care of said horticulture waste.

The Monitoring Committee recommends as under:

- i. CPCC shall visit all the 56 aerobic compost pits provided to process horticulture waste of the parks/green areas and solid waste processing plant within 15 days and assess as to whether 56 aerobic compost pits are adequate to process about 60% of the horticulture waste and whether solid waste processing plant has the capacity to handle remaining 40% of the horticulture waste.**
- ii. CPCC shall comment as to whether additional aerobic compost pits are required to be provided by MCC to manage horticulture waste of the remaining parks/green areas.**

Sd/-

(Dr. Babu Ram)

Sd/-

(Urvashi Gulati)

Sd/-

(Justice Pritam Pal)
Former Judge, Punjab and
Haryana High Court
now as Chairman of the
Monitoring Committee